

**DIRECTORATE GENERAL OF FOREIGN TRADE
(DES-II SECTION)**

The Meeting No. 10/81 of Norms Committee-II for the year 2014-15 scheduled to be held on 12.08.2014, was actually held on 15.10.2014 at 04:00 PM under the Chairmanship of Shri Darshan Singh, Joint Director General of Foreign Trade to consider the following applications for ratification of norms in respect of advance authorizations under Duty Exemption Scheme (Chapter-4) of Foreign Trade Policy 2009-2014. The following members were present in the meeting:-

Sl. No.	Name & Designation	Department
1	Shri S.K. Jain, D.O.	DIPP
2	Shri S.K. Bhatnagar, Deputy I.A.	DHI
3	Shri Kanwalinder Singh Sodhi, Assistant Director	MSME
4	Shri K.C. Raju, Deputy DGFT	DGFT
5	Shri Haradhan Das, FTDO	DGFT

Case No.:2/11/81-ALC2/2011	Party Name: DELTA POWER SOLUTIONS INDIA PVT.LTD.	Meet No/Date:10/81-ALC2/2014 12.08.2014	Status: Deferred
HQ File :01/81/050/00071/AM12/	RLA File :25/24/040/00005/AM12/	Lic.No/Date:2510003250 25.05.2011	Defer Date: 19.11.2014
Decision: NC observed that case is under examination at DIT. NC decided to issue a reminder to DIT through E-mail for comments. The case stands deferred to 19.11.2014.			

Case No.:4/10/81-ALC2/2014	Party Name: LAXMI ELECTRONICS MOULDS & PRECISION ENGG P.LTD.	Meet No/Date:10/81-ALC2/2014 12.08.2014	Status: Deferred
HQ File :01/81/050/00261/AM15/	RLA File :07/21/040/00975/AM12/	Lic.No/Date:0710087464 03.04.2012	Defer Date: 19.11.2014
Decision: NC noted that the case was earlier sent to DIT. DIT vide it's letter No.17 (18)/2014-IPHW dated 01.08.2014 has informed that the case does not pertain to them. Hence, NC decided to send the application of the firm to C&PC for examination and comments. The case stands deferred to 19.11.2014.			

3	Case No.:40/8/81-ALC2/2012	Party Name: TECHNICAL CONSULTANCY & SERVICES	Meet No/Date:10/81-ALC2/2014 12.08.2014	Status: Deferred
	HQ File :01/81/050/00163/AM13/	RLA File :03/95/040/00127/AM13/	Lic.No/Date:0310696297 28.05.2012	Defer Date:

14/11/14

MR. B. K. BHANU DAS
Foreign Trade Development Officer
Directorate General of Foreign Trade
Ministry of Commerce
Chennai, India

			19.11.2014
Decision: NC decided to ratify the norms of above AA as per written comments of DIT vide U.O. 17(8)/2014/IPHW dated 14.08.2014 as under:-			
1. Import item at Sl. No. 1,2 and 4: As applied for by the party on 'Nil' wastage basis with accountability clause. 2. Import item at Sl. No. 3: On net to net basis with accountability clause on 'Nil' wastage basis.			
The firm vide its letter dated 12.07.2014 has confirmed that the above AA is obtained for physical exports.			
RA may take suitable consequential action accordingly.			

4	Case No.:15/10/81-ALC2/2014	Party Name: IMAGE LABELS PVT.LTD.	Meet No/Date:10/81-ALC2/2014 12.08.2014	Status: Deferred
	HQ File :01/81/050/00272/AM15/	RLA File :07/24/040/00070/AM13/	Lic.No/Date:0710088940 15.06.2012	Defer Date: 19.11.2014
Decision: NC observed that case is under examination at MSME. The case stands deferred to 19.11.2014.				

5	Case No.:13/10/81-ALC2/2014	Party Name:SUNCHIRIN AUTOPARTS INDIA PVT. LTD.	Meet No/Date:10/81-ALC2/2014 12.08.2014	Status: Deferred
	HQ File :01/81/050/00270/AM15/	RLA File :07/24/040/00174/AM13/	Lic.No/Date:0710089685 13.07.2012	Defer Date: 19.11.2014
Decision: NC noted that the case was earlier sent to DIPP who has informed that this case pertains to DHI. Hence, NC decided to send the application of the firm to DHI for examination and comments. The case stands deferred to 19.11.2014.				

6	Case No.:12/10/81-ALC2/2014	Party Name: RATNAMANI METALS & TUBES LIMITED	Meet No/Date:10/81-ALC2/2014 12.08.2014	Status: Deferred
	HQ File :01/81/050/00269/AM15/	RLA File :08/24/040/00168/AM13/	Lic.No/Date:0810115143 14.09.2012	Defer Date: 19.11.2014
Decision: NC noted that the comments of DIPP vide U.O.No. 12/221/2014-TSW/06 dated 15.10.2014 has been received. The firm has informed that the above AA is obtained for deemed				

export, supply of goods to Oil India Limited for petroleum operations. However, the firm has not submitted essential certificate from DG, Hydro-carbon which is required for ratification of the norms. Committee also decided to inform this fact to RA, Ahmedabad. The case stands deferred to 19.11.2014.

	Case No.: 8/17/81-ALC2/2012	Party Name: GRAVITA INDIA LTD.	Meet No/Date: 10/81-ALC2/2014 12.08.2014	Status: Deferred
7	HQ File :01/81/050/00337/AM13/	RLA File :13/24/040/00030/AM13/	Lic.No/Date: 1310041387 18.10.2012	Defer Date: 19.11.2014
Decision: NC observed that case is under examination at MOEF. The case stands deferred to 19.11.2014.				

8	Case No.: 1/3/81-ALC2/2013	Party Name: PLAST TECH ENGINEERING	Meet No/Date: 10/81-ALC2/2014 12.08.2014	Status: Deferred
	HQ File :01/81/050/00004/AM14/	RLA File :04/24/040/00225/AM13/	Lic.No/Date: 0410142867 28.01.2013	Defer Date: 19.11.2014
Decision : NC noted that the comments of C&PC vide OM No.46011/22/2013-PC-II dated 27.08.2014. However, the firm's reply on PE/DE is awaited. The case stands deferred to 19.11.2014.				

	Case No.: 7/10/81-ALC2/2014	Party Name: KUMAR ENGINEERING WORKS	Meet No/Date: 10/81-ALC2/2014 12.08.2014	Status: Approved
	HQ File :01/81/050/00264/AM15/	RLA File :05/23/040/00440/AM13/	Lic.No/Date: 0510344159 28.01.2013	
9	Decision : NC decided to ratify the norms of above AA as per written comments of DIPP U.O. No. 12/221/2014-TSW/09 dated 15 /10/2014 as under:-			
	1. Words "containing 144000 Kgs of Stainless Steel" may be suffixed with the description of export product. 2. Words "of relevant thickness and grade" may be suffixed with the description of import item and its quantity may be allowed as 158400 Kgs. as 1.10 Kgs./Kg. content in the export products.			
	RA may take suitable consequential action accordingly.			

10	Case No.: 5/10/81-ALC2/2014	Party Name: SUNDER IMPEX PVT. LTD.	Meet No/Date: 10/81-ALC2/2014 12.08.2014	Status: Approved
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UDYOG BHANU/HARADHAN DAS
विदेश व्यापार विकास अधिकारी
Foreign Trade Development Officer
विदेश व्यापार प्रशासनालय
Directorate General of Foreign Trade
कमिश्नर, विदेश/Dept. of Commerce
उद्योग भवन, नई दिल्ली
Udyog Bhawan, New Delhi

HQ File :01/81/050/00262/AM15/	RLA File :05/24/040/00414/AM13/	Lic.No/Date:0510344802 04.02.2013	
Decision : NC decided to ratify the norms of above AA as per written comments of DIPP U.O. No. 12/221/2014-TSW/10 dated 15/10/2014 as under:-			
1. Words "containing 78.2 MT of Stainless Steel" may be suffixed with the description of export product. 2. Words "of relevant grade & thickness" may be suffixed with the description of import item and its quantity may be allowed as 86.02 MT as 1.10 Kgs./Kg. content in the export products. RA may take suitable consequential action accordingly.			

Case No.:31/3/81-ALC2/2013	Party Name: MPP TECHNOLOGIES PRIVATE LTD.,	Meet No/Date:10/81-ALC2/2014 12.08.2014	Status: Deferred
11 HQ File :01/81/050/00034/AM14/	RLA File :07/24/040/00492/AM13/	Lic.No/Date:0710093908 22.02.2013	Defer Date: 19.11.2014
Decision: NC observed that case is under examination at DHI. Reply of the firm on Physical Exports/Deemed Exports is also awaited. The case stands deferred to 19.11.2014.			

Case No.:14/3/81-ALC2/2013	Party Name: SOURIAU INDIA PRIVATE LIMITED	Meet No/Date:10/81-ALC2/2014 12.08.2014	Status: Deferred
12 HQ File :01/81/050/00017/AM14/	RLA File :10/24/040/00076/AM13/	Lic.No/Date:1010052619 26.02.2013	Defer Date: 19.11.2014
Decision: NC observed that case is under examination at DHI. Reply of the firm on Physical Exports/Deemed Exports is also awaited. The case stands deferred to 19.11.2014.			

	Case No.:11/10/81-ALC2/2014	Party Name: FCI OEN CONNECTORS LIMITED	Meet No/Date:10/81-ALC2/2014 12.08.2014	Status: Approved			
13	HQ File :01/81/050/00268/AM15/	RLA File :07/21/040/00985/AM13/	Lic.No/Date:0710093929 : 26.02.2013				
Decision: NC decided to ratify the norms of above AA as per written comments of DIT vide U.O. No.17(21)/2014-IPHW dated 28.08.2014 as under:-							
<table><tr><td>i)</td><td>Import Item at S.No.1,2 and 9</td><td>As applied for by the party on 'Nil' wastage</td></tr></table>					i)	Import Item at S.No.1,2 and 9	As applied for by the party on 'Nil' wastage
i)	Import Item at S.No.1,2 and 9	As applied for by the party on 'Nil' wastage					

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 Stamp: HANU BHANU DAS
 Foreign Trade Development Officer
 Directorate General of Foreign Trade
 Ministry of Commerce
 Mayapuri Bhawan, New Delhi

		basis
ii)	Import Item at S.No.3-8, 10-12	On net to net basis with accountability clause on 'Nil' wastage basis.

RA may take suitable consequential action accordingly.

14	Case No.: 50/10/81-ALC2/2014	Party Name: APAR INDUSTRIES LIMITED	Meet No/Date: 10/81-ALC2/2014 12.08.2014	Status: Approved
	HQ File :01/81/050/00307/AM15/	RLA File :34/24/040/00197/AM13/	Lic.No/Date: 3410036271 26.02.2013	
	Decision: NC decided to ratify the norms of above AA as per written comments of DIPP U.O. No. 12/221/2014-TSW/14 dated 15 /10/2014 as under:- 1. Words "Size 54/4.00 mm + ACS 19/2.40 MM" may be suffixed with the description of export product. 2. Quantity of import item at Sl. No.1 may be allowed as applied for i.e. 21.667 MT as 1.04 Kgs./Kg. content in the export product taking clue from SION C-7. 3. Quantities of import items at Sl. No. 2 & 3 may be allowed as applied for i.e. 0.034 MT and 0.091 MT respectively as 1.03 Kgs./Kg. content in the export product. 4. Quantity of import item at Sl. No.4 may be allowed as applied for i.e. 6.407 MT as 1.02 Kgs./Kg. content in the export product. The firm vide it's E-mail dated 19.07.2014 has informed that the above AA has been obtained for physical exports. RA may take suitable consequential action accordingly.			

15	Case No.: 4/26/81-ALC2/2012	Party Name: NAVGRAH FASTNERS PVT. LTD.	Meet No/Date: 10/81-ALC2/2014 12.08.2014	Status: Closed
	HQ File :01/81/050/00491/AM13/	RLA File :52/24/040/00056/AM13/	Lic.No/Date: 5210039571 18.03.2013	
	Decision: NC noted that RA has informed that Advance Authorization has been issued on repeat basis as per firm's Advance Authorization No. 5210039571 dated 18.03.2013 ratified in Norms Committee Meeting No. 12/81 dated 11/09/2012. It was accordingly decided to close the case. RA may take suitable consequential action accordingly.			
16	Case No.: 9/10/81-ALC2/2014	Party Name: DACC INTERNATIONAL PVT. LTD.	Meet No/Date: 10/81-ALC2/2014 12.08.2014	Status: Deferred
	HQ File :01/81/050/00266/AM15/	RLA File :05/23/040/00523/AM13/	Lic.No/Date: 0510349421 18.03.2013	Defer Date: 19.11.2014

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DR. B. K. BHADRAJAN DAS
Foreign Trade Development Officer
Directorate General of Foreign Trade
Ministry of Commerce
New Delhi

Decision: NC noted that the comments of MSME vide U.O.No. 30(141)/2014-ME dated 23.09.2014 has been received. However, the firm's reply on PE/DE is awaited. The case stands deferred to 19.11.2014.

17	Case No.:8/10/81-ALC2/2014	Party Name:VEM TECHNOLOGIES PVT LTD.	Meet No/Date:10/81-ALC2/2014 12.08.2014	Status: Deferred
	HQ File :01/81/050/00265/AM15/	RLA File :09/24/040/00640/AM13/	Lic.No/Date:0910055685 08.04.2013	Defer Date: 19.11.2014
Decision: NC noted that Deficiency Letter has been issued to firm by DIT vide letter No.17 (20)/2014-IPHW dated 01.08.2014. NC decided to issue a reminder to firm to expedite reply. The case stands deferred to 19.11.2014.				

18	Case No.:6/10/81-ALC2/2014	Party Name: MEGHA ENGINEERING & INFRASTRUCTURES LTD.	Meet No/Date:10/81-ALC2/2014 12.08.2014	Status: Deferred
	HQ File :01/81/050/00263/AM15/	RLA File :09/24/040/00629/AM13/	Lic.No/Date:0910055693 09.04.2013	Defer Date: 19.11.2014
Decision : NC decided to send a letter to firm to submit the following information as per written comments of DIPP vide U.O. No. 12/221/2014-TSW/18 dated 15 /10/2014 as under:- 1. Information in respect of Sl. No. 4 and 5 of SDF export product wise. 2. Detailed calculations for the quantities of coating materials, supported by internal and external coating thicknesses and coating weights in the export products and wastages claimed at each state of manufacture. However, NC decided to check from firm whether it is a case of physical export/ Deemed export. In case it is a Deemed export, firm should provide following information:- (i) EPCG licence number and date (ii) CIF value of the licence (iii) Whether this licence was issued under Zero duty or 3 per cent Scheme (iv) Custom duty saved amount (v) Products to be manufactured (vi) How EPCG licence holder intends to discharge the EO against the EPCG licence. The case stands deferred to 19.11.2014.				

19	Case No.:12/5/81-ALC2/2013	Party Name: G.K.ENTERPRISES PVT LTD	Meet No/Date:10/81-ALC2/2014 12.08.2014	Status: Deferred
	HQ File :01/81/050/00114/AM14/	RLA File :05/23/040/00532/AM13/	Lic.No/Date:0510352246 25.04.2013	Defer Date: 19.11.2014
Decision: NC noted that the comments of DIPP vide U.O.No. 12/221/2014-TSW/19 dated				

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 Director General, Foreign Trade
 Ministry of Commerce
 Government of India

15.10.2014 has been received. However, NC decided to check from firm whether it is a case of physical export/ Deemed export. In case it is a Deemed export, firm should provide following information:- (i) EPCG licence number and date (ii) CIF value of the licence (iii) Whether this licence was issued under Zero duty or 3 per cent Scheme (iv) Custom duty saved amount (v) Products to be manufactured (vi) How EPCG licence holder intends to discharge the EO against the EPCG licence. The case stands deferred to 19.11.2014.

Case No.:52/10/81-ALC2/2014	Party Name: GRAVITA INDIA LTD.,	Meet No/Date:10/81-ALC2/2014 12.08.2014	Status: Deferred
HQ File :01/81/050/00309/AM15/	RLA File :13/24/040/00003/AM14/	Lic.No/Date:1310042835 30.04.2013	Defer Date: 19.11.2014
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Decision: NC observed that case is under examination at MOEF. However, NC decided to check from firm whether it is a case of physical export/ Deemed export. In case it is a Deemed export, firm should provide following information:- (i) EPCG licence number and date (ii) CIF value of the licence (iii) Whether this licence was issued under Zero duty or 3 per cent Scheme (iv) Custom duty saved amount (v) Products to be manufactured (vi) How EPCG licence holder intends to discharge the EO against the EPCG licence. The case stands deferred to 19.11.2014.			

Case No.:17/10/81-ALC2/2014	Party Name: ESSAR FERRO ALLOYS COMPANY	Meet No/Date:10/81-ALC2/2014 12.08.2014	Status: Deferred
HQ File :01/81/050/00274/AM15/	RLA File :05/23/040/00023/AM14/	Lic.No/Date:0510353099 03.05.2013	Defer Date: 19.11.2014
21			
Decision : NC decided to send a letter to firm to submit the following information as per written comments of DIPP vide U.O. No. 12/221/2014-TSW/21 dated 15 /10/2014 as under:- 1. Size of conductors in cables along with quantities of cables in Kms, conductor size wise. 2. Detailed calculations for the requirement of each raw material, export product wise supported by the Cross sectional diagram of the cable/Buyers data sheet. 3. Net weight per KM of each Cable. 4. Material balancing viz. net content of each imported and indigenous input, export product wise, per KM of export product. 5. Total requirement of each raw material, export product wise, in a tabular form. NC also decided to check from firm whether it is a case of physical export/ Deemed export. In case it is a Deemed export, firm should provide following information:- (i) EPCG licence number and date (ii) CIF value of the licence (iii) Whether this licence was issued under Zero duty or 3 per cent Scheme (iv) Custom duty saved amount (v) Products to be manufactured (vi) How EPCG licence holder intends to discharge the EO against the EPCG licence. The case stands deferred to 19.11.2014.			

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HARINATHAN DAS
Foreign Trade Development Officer
Directorate General of Foreign Trade
Ministry of Commerce
New Delhi, India

Case No.:10/10/81-ALC2/2014	Party Name:KEI INDUSTRIES LIMITED	Meet No/Date:10/81-ALC2/2014 12.08.2014	Status: Deferred
HQ File :01/81/050/00267/AM15/	RLA File :05/23/040/00031/AM14/	Lic.No/Date:0510354409 16.05.2013	Defer Date: 19.11.2014
Decision : NC decided to send a letter to firm to submit the following information as per written comments of DIPP vide U.O. No. 12/221/2014-TSW/22 dated 15 /10/2014 as under:- 1. Revised list of export products giving specifications of each cable including conductor /insulation/armouring/sheathing materials etc. and voltage rating. 2. Net weight of each Cable 3. Material balancing viz. net content of each imported and indigenous input, for each cable. 4. Tabular statement giving total requirement of each raw material, export product wise. 5. Wastage claimed on each import item. NC also decided to check from firm whether it is a case of physical export/ Deemed export. In case it is a Deemed export, firm should provide following information:- (i) EPCG licence number and date (ii) CIF value of the licence (iii) Whether this licence was issued under Zero duty or 3 per cent Scheme (iv) Custom duty saved amount (v) Products to be manufactured (vi) How EPCG licence holder intends to discharge the EO against the EPCG licence. The case stands deferred to 19.11.2014.			

Case No.:10/10/81-ALC2/2013	Party Name: TECHNO TRAK ENGINEERS	Meet No/Date:10/81-ALC2/2014 12.08.2014	Status: Deferred
HQ File :01/81/050/00152/AM14/	RLA File :31/83/040/00056/AM14/	Lic.No/Date:3110059114 27.06.2013	Defer Date: 19.11.2014
Decision : NC decided to send a letter to firm to submit the following information as per written comments of DIPP vide U.O. No. 12/221/2014-TSW/23 dated 15 /10/2014 as under:- Sl. No.3, 4, 5 and 11 of Standard Deficiency Format, export product wise. NC also decided to check from firm whether it is a case of physical export/ Deemed export. In case it is a Deemed export, firm should provide following information:- (i) EPCG licence number and date (ii) CIF value of the licence (iii) Whether this licence was issued under Zero duty or 3 per cent Scheme (iv) Custom duty saved amount (v) Products to be manufactured (vi) How EPCG licence holder intends to discharge the EO against the EPCG licence. The case stands deferred to 19.11.2014.			

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H. S. SHARMA
Foreign Trade Division
Directorate General of Foreign Trade
Ministry of Commerce
New Delhi

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Case No.: 41/10/81-ALC2/2014	Party Name : NEOSTAR STEEL TUBES PVT.LTD.,	Meet No/Date: 10/81-ALC2/2014 12.08.2014	Status: Deferred
HQ File :01/81/050/00298/AM15/	RLA File :04/24/040/00074/AM14/	Lic.No/Date: 0410147871 09.07.2013	Defer Date: 19.11.2014

Decision: NC decided to send a letter to firm to submit the following information as per written comments of DIPP vide U.O. No. 12/221/2014-TSW/24 dated 15 /10/2014 as under:-

- 24
1. Information in respect of Sl. No. 3, 4, 5 & 11 of Standard Deficiency Format, Export product wise.
 2. Total length of each export item at Sl. No. 1 & 2.
 3. Total length of each import item at Sl No. 1 to 5.
 4. Difference in import items at Sl. No. 1 to 5 supported by their sizes (OD, WT)

NC also decided to check from firm whether it is a case of physical export/ Deemed export. In case it is a Deemed export, firm should provide following information:- (i) EPCG licence number and date (ii) CIF value of the licence (iii) Whether this licence was issued under Zero duty or 3 per cent Scheme (iv) Custom duty saved amount (v) Products to be manufactured (vi) How EPCG licence holder intends to discharge the EO against the EPCG licence. The case stands deferred to 19.11.2014.

Case No.: 5/16/81-ALC2/2013	Party Name: SOURIAU INDIA PRIVATE LIMITED	Meet No/Date: 10/81-ALC2/2014 12.08.2014	Status: Deferred
HQ File :01/81/050/00302/AM14/	RLA File :10/24/040/00028/AM14/	Lic.No/Date: 1010054170 23.07.2013	Defer Date: 19.11.2014

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- Decision:** NC observed that case is under examination at DIT. NC decided to issue a reminder to DIT for comments. NC also decided to check from firm whether it is a case of physical export/ Deemed export. In case it is a Deemed export, firm should provide following information:- (i) EPCG licence number and date (ii) CIF value of the licence (iii) Whether this licence was issued under Zero duty or 3 per cent Scheme (iv) Custom duty saved amount (v) Products to be manufactured (vi) How EPCG licence holder intends to discharge the EO against the EPCG licence. The case stands deferred to 19.11.2014.

Case No.: 16/10/81-ALC2/2014	Party Name: ABB LIMITED	Meet No/Date: 10/81-ALC2/2014 12.08.2014	Status: Deferred
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SHRI. P. K. KARADHAKAS
Foreign Trade Commissioner (DIT)
Directorate General of Foreign Trade
Ministry of Commerce, Government of India
New Delhi

HQ File :01/81/050/00273/AM15/	RLA File :07/21/040/00341/AM14/	Lic.No/Date:0710096994 23.07.2013	Defer Date: 19.11.2014
Decision : NC decided to send a letter to firm to submit the following information as per written comments of DHI 3(130)/ABB/TRASF/2014-TSW (B) dated 05.09.2014 as under:- 1. Working out calculation for the quantity of raw materials applied for and wastage claimed as per Sl.No.11 of SDL. 2. The firm may also clarify whether they are importing CRGO laminations or CRGO steel coils. NC also decided to check from firm whether it is a case of physical export/ Deemed export. In case it is a Deemed export, firm should provide following information:- (i) EPCG licence number and date (ii) CIF value of the licence (iii) Whether this licence was issued under Zero duty or 3 per cent Scheme (iv) Custom duty saved amount (v) Products to be manufactured (vi) How EPCG licence holder intends to discharge the EO against the EPCG licence. The case stands deferred to 19.11.2014.			

Case No.:4/4/81- ALC2/2014	Party Name:M/S ATOZ EXPORTS,	Meet No/Date:10/81- ALC2/2014 12.08.2014	Status: Deferred
HQ File :01/81/050/00141/AM15/	RLA File :29/21/040/00006/AM14/	Lic.No/Date:2910022290 14.08.2013	Defer Date: 19.11.2014
Decision : NC noted that the comments of MSME vide U.O. 30(94)/14-ME dated 09.07.2014 has been received which is as under:- “The value addition is coming out to be approx 7%. For advance authorization there should be a minimum value addition of 15% as per clause 4.1.6 of Foreign trade Policy 2009-14.” The committee sought comments from RA, Moradabad.NC decided to remind RA, Moradabad to expedite comments. NC also decided to check from firm whether it is a case of physical export/ Deemed export. In case it is a Deemed export, firm should provide following information:- (i) EPCG licence number and date (ii) CIF value of the licence (iii) Whether this licence was issued under Zero duty or 3 per cent Scheme (iv) Custom duty saved amount (v) Products to be manufactured (vi) How EPCG licence holder intends to discharge the EO against the EPCG licence. The case stands deferred to 19.11.2014.			

Case No.:65/15/81- ALC2/2013	Party Name: ALSTOM INDIA LIMITED,	Meet No/Date:10/81- ALC2/2014 12.08.2014	Status: Deferred
HQ File :01/81/050/00280/AM14/	RLA File :03/94/040/00333/AM14/	Lic.No/Date:0310745498 16.08.2013	Defer Date:

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		19.11.2014
Decision: NC noted that the comments of dhi have been received on 18.06.2014. The firm has informed vide their E-mail dated 21.07.2014 that the above AA is obtained for deemed export, supply of goods to ONGC petroleum operations. However, the firm has not submitted essential certificate from DG, Hydro-carbon which is required for ratification of the norms. The case stands deferred to 19.11.2014.		

29	Case No.:72/15/81-ALC2/2013	Party Name: POLYCAB WIRES PVT.LTD.	Meet No/Date:10/81-ALC2/2014 12.08.2014	Status: Deferred
	HQ File :01/81/050/00287/AM14/	RLA File :03/95/040/00342/AM14/	Lic.No/Date:0310746331 22.08.2013	Defer Date: 19.11.2014
Decision: NC observed that Deficiency Letter was issued to the firm on 20.08.2014. However, no reply of the firm has been received. NC decided to issue a reminder to firm for expediting reply. The firm has informed that the above AA has been obtained for physical exports. The case stands deferred to 19.11.2014.				

30	Case No.:75/15/81-ALC2/2013	Party Name: POLYCAB WIRES PVT.LTD.	Meet No/Date:10/81-ALC2/2014 12.08.2014	Status: Approved
	HQ File :01/81/050/00290/AM14/	RLA File :03/95/040/00355/AM14/	Lic.No/Date:0310746338 22.08.2013	
Decision : NC decided to ratify the norms of above AA as per written comments of DIPP U.O. No. 12/221/2014-TSW/30 dated 15 /10/2014 as under:-				
1. Sizes, Quantities and Net weight of cables at export products at Sl. No. 1 to 8 may be specified as per enclosed Annexure. 2. Quantity of import item at Sl.No.1 i.e. Copper Wire Rod may be allowed as 1.01 Kgs./Kg. content in the Export products at Sl. No. 1 to 8. 3. Quantity of import item at Sl.No. 2 i.e. LDPE Compound(Cross linkable) may be allowed as 1.05 Kgs./kg content in the Export products at Sl. No. 1 to 8. 4. Quantity of import item at Sl.No. 3 i.e. COGEGUM Compound may be allowed as 1.05 Kgs./kg content in the Export products at Sl. No. 1 to 3. 5. Quantity of import item at Sl.No. 4 i.e. PVC Resin may be allowed as 1.05 Kgs./kg content in the Export products at Sl. No. 4 to 8. 6. Quantity of import item at Sl.No. 5 i.e. PVC Plasticizer may be allowed as 1.05 Kgs./kg content in the Export products at Sl. No. 4 to 8. 7. Quantity of import item at Sl.No. 6 i.e. Glass Mica Tape(Cable grade) may be allowed as 1.02 Sq.Mtrs./ Sq.Mtr content in the Export products at Sl. No. 1 to 3. 8. Quantity of import item at Sl.No. 7 i.e. Copper Tape (EC grade) may be allowed as 1.01 kgs/kg content in the Export products at Sl. No. 7 & 8.				

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HARSHAN DAS
Joint Secretary, Ministry of Commerce
Foreign Trade Development Division
Directorate General of Foreign Trade
Ministry of Commerce
New Delhi

9. Quantity of import item at Sl. No. 8 i.e. Lead ingot may be allowed as 1.02 kgs/kg content in the Export products at Sl. No. 1 & 6.
10. Quantity of import item at Sl.No.9 i.e. Galvanised Steel Wire may be allowed as 1.02 Kgs./kg content in the Export products at Sl. No. 1, 2, 4 & 6 to 8 .
11. Quantity of import item at Sl. No. 10 i.e. Semi Conducting Compound may be allowed as 1.05 Kgs./kg content in the Export product at Sl. No. 8.

The firm has informed that the above AA has been obtained for Physical Exports.

RA may take suitable consequential action accordingly.

**Case No.:78/15/81-
ALC2/2013**

**Party Name: POLYCAB
WIRES PVT.LTD.**

**Meet No/Date:10/81-
ALC2/2014
12.08.2014**

**Status:
Approved**

**HQ File
:01/81/050/00293/AM14/**

**RLA File
:03/95/040/00077/AM14/**

**Lic.No/Date:0310746334
22.08.2013**

Decision : NC decided to ratify the norms of above AA as per written comments of DIPP U.O. No. 12/221/2014-TSW/31 dated 15 /10/2014 as under:-

1. Sizes, Quantities and Net weight of cables at export products at Sl. No. 1 to 3 may be specified as per enclosed Annexure.
2. Quantity of import item at Sl.No.1 i.e. Copper Wire Rod may be allowed as applied for as 1.01 Kgs./Kg. content in the Export products at Sl. No. 1 to 3.
3. Quantity of import item at Sl.No. 2 i.e. LDPE Compound (Cross linkable) may be allowed as 1.05 Kgs./kg content in the Export products at Sl. No. 1 & 2.
4. Quantity of import item at Sl.No. 3 i.e. PVC Resin may be allowed as 1.05 Kgs./kg content in the Export products at Sl. No. 1 to 3.
5. Quantity of import item at Sl.No. 4 i.e. PVC Plasticizer may be allowed as 1.05 kgs./kg content in the Export products at Sl. No. 1 to 3.
6. Quantity of import item at Sl. No. 5 i.e. Semi Conducting Compound may be allowed as 1.05 Kgs./kg content in the Export products at Sl. No. 1 & 2.
7. Quantity of import item at Sl.No. 6 i.e. Copper Tape (EC grade) may be allowed as 1.01 kgs/kg content in the Export products at Sl. No. 1 & 2.
8. Quantity of import item at Sl.No. 7 i.e. Galvanised Steel Wire may be allowed as 1.02 Kgs./kg content in the Export products at Sl. No. 2 .
9. Quantity of import item at Sl. No. 8 i.e. Aluminium Ingot may be allowed as 1.01 kgs/kg content in the Export product at Sl. No. 1.

The firm has informed that the above AA has been obtained for Physical Exports.

RA may take suitable consequential action accordingly

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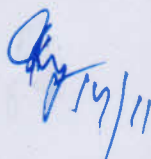
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HARSH K. GUPTA
Foreign Trade Development Officer
Directorate General of Foreign Trade
Ministry of Commerce
New Delhi

Case No.:8/19/81- ALC2/2013	Party Name: POLYCAB WIRES PVT.LTD.	Meet No/Date:10/81- ALC2/2014 12.08.2014	Status: Approved
HQ File :01/81/050/00322/AM14/	RLA File :03/95/040/00062/AM14/	Lic.No/Date:0310748355 04.09.2013	
Decision : NC decided to ratify the norms of above AA as per written comments of DIPP U.O. No. 12/221/2014-TSW/32 dated 15 /10/2014 as under:-			
32	1. Sizes, Quantities and Net weight of cables at export products at Sl. No. 1 to 6 may be specified as per enclosed Annexure. 2. Quantity of import item at Sl.No.1 i.e. Copper Wire Rod may be allowed as 1.01 Kgs./Kg. content in the Export products at Sl. No. 1 to 4 & 6. 3. Quantity of import item at Sl.No. 2 i.e. LDPE Compound(Cross linkable) may be allowed as 1.05 gs./kg content in the Export products at Sl. No. 1 to 6. 4. Quantity of import item at Sl.No. 3 i.e. COGEGUM Compound may be allowed as 1.05 Kgs./kg content in the Export products at Sl. No. 2 & 3. 5. Quantity of import item at Sl.No.4 i.e. Glass Mica Tape (Cable grade) may be allowed as 1.02 Sq.Mtrs./ Sq.Mtr content in the Export products at Sl. No. 2. 6. Quantity of import item at Sl.No.5 i.e. Galvanised Steel Wire may be allowed as 1.02 Kgs./l content in the Export products at Sl. No. 1 to 4 . 7. Quantity of import item at Sl. No. 6 i.e. Aluminium Ingot may be allowed as 1.01 kgs/kg content in the Export product at Sl. No. 5 . 8. Quantity of import item at Sl. No. 7 i.e. Semi Conducting Compound may be allowed as 1.05 Kgs./kg content in the Export product at Sl. No. 5. 9. Quantity of import item at Sl.No. 8 i.e. PVC Resin may be allowed as 1.05 Kgs./kg content in the Export products at Sl. No. 1, 4 & 6. 10. Quantity of import item at Sl.No. 9 i.e. PVC Plasticizer may be allowed as 1.05 Kgs./kg content in the Export products at Sl. No. 1, 4 & 6. 11. Quantity of import item at Sl.No. 10 i.e. Water Swellable Tape may be allowed as 1.01 Sq.Mtrs./ Sq.Mtr content in the Export product at Sl. No. 5. 12. Quantity of import item at Sl.No. 11 i.e. Copper Tape (EC grade) may be allowed as 1.01 kgs/kg content in the Export product at Sl. No. 5.		
	The firm has informed that the above AA has been obtained for Physical Exports.		
	RA may take suitable consequential action accordingly.		

33	Case No.:18/19/81- ALC2/2013	Party Name: SAI LINKS (INDIA) P.LTD.	Meet No/Date:10/81- ALC2/2014 12.08.2014	Status: Deferred
	HQ File	RLA File	Lic.No/Date:3110060344	Defer

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 SRI R. S. DAS
 Director General
 Foreign Trade Development
 Directorate General of Foreign Trade
 Ministry of Commerce
 Government of India

:01/81/050/00332/AM14/	:31/83/040/00113/AM14/	19.09.2013	Date: 19.11.2014
Decision: NC observed that case is under examination at MSME. NC also decided to check from firm whether it is a case of physical export/ Deemed export. In case it is a Deemed export, firm should provide following information:- (i) EPCG licence number and date (ii) CIF value of the licence (iii) Whether this licence was issued under Zero duty or 3 per cent Scheme (iv) Custom duty saved amount (v) Products to be manufactured (vi) How EPCG licence holder intends to discharge the EO against the EPCG licence. The case stands deferred to 19.11.2014.			

34	Case No.:45/19/81-ALC2/2013	Party Name:JINDAL SAW LTD	Meet No/Date:10/81-ALC2/2014 12.08.2014	Status: Deferred
	HQ File :01/81/050/00359/AM14/	RLA File :05/23/040/00250/AM14/	Lic.No/Date:0510366234 19.09.2013	Defer Date: 19.11.2014
Decision: NC noted that the comments of DIPP have been received on 18.06.2014. The firm has informed vide their E-mail dated 21.07.2014 that the above AA is obtained for deemed export, supply of goods to ONGC petroleum operations. However, the firm has not submitted essential certificate from DG, Hydro-carbon which is required for ratification of the norms. Committee also decided to inform this fact to CLA, New Delhi. The case stands deferred to 19.11.2014.				
35	Case No.:6/19/81-ALC2/2013	Party Name: POLYCAB WIRES PVT.LTD.	Meet No/Date:10/81-ALC2/2014 12.08.2014	Status: Deferred
	HQ File :01/81/050/00320/AM14/	RLA File :03/95/040/00509/AM14/	Lic.No/Date:0310751169 25.09.2013	Defer Date: 19.11.2014
Decision: NC observed that Deficiency Letter was issued to the firm on 20.08.2014. However, no reply of the firm has been received. NC decided to issue a reminder to firm for expediting reply. The firm has informed that the above AA has been obtained for physical exports. The case stands deferred to 19.11.2014.				

36	Case No.:38/19/81-ALC2/2013	Party Name: RATNAMANI METALS & TUBES LIMITED	Meet No/Date:10/81-ALC2/2014 12.08.2014	Status: Deferred
	HQ File :01/81/050/00352/AM14/	RLA File :08/24/040/00281/AM14/	Lic.No/Date:0810125074 25.09.2013	Defer Date: 19.11.2014
Decision: NC noted that the comments of DIPP dated 23.07.2014 has been received. However, the reply of the Firm on Physical Exports/Deemed Exports is still awaited.NC decided to issue a reminder for expediting reply. The case stands deferred to 19.11.2014.				

37	Case No.:42/19/81-ALC2/2013	Party Name: JINDAL SAW LTD	Meet No/Date:10/81-ALC2/2014 12.08.2014	Status: Deferred
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HARADHAN DAS
Foreign Trade Development Officer
Directorate General of Foreign Trade
Ministry of Commerce
Jyoti Chawla, New Delhi

HQ File :01/81/050/00356/AM14/	RLA File :05/23/040/00262/AM14/	Lic.No/Date:0510366962 26.09.2013	Defer Date: 19.11.2014
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Decision: NC noted that the comments of DIPP vide U.O.No. 12/221/2014-TSW/37 dated 15.10.2014 have been received. The firm has informed vide their E-mail dated 21.07.2014 that the above AA is obtained for deemed export, supply of goods to ONGC petroleum operations. However, the firm has not submitted essential certificate from DG, Hydro-carbon which is required for ratification of the norms. Committee also decided to inform this fact to CLA, New Delhi. The case stands deferred to 19.11.2014.

Case No.:23/19/81- ALC2/2013	Party Name: ALSTOM INDIA LIMITED,	Meet No/Date:10/81- ALC2/2014 12.08.2014	Status: Deferred
38 HQ File :01/81/050/00337/AM14/	RLA File :03/94/040/00360/AM14/	Lic.No/Date:0310751560 27.09.2013	Defer Date: 19.11.2014

Decision: NC noted that the comments of DHI vide U.O. No.3 (80)/2013/TSW (B) dated 22.09.2014 has been received. However, the firm's reply on whether the AA has been obtained for Physical exports/Deemed exports is awaited. The case stands deferred to 19.11.2014.

Case No.:2/19/81- ALC2/2013	Party Name: BHARAT HEAVY ELECTRICALS LIMITED	Meet No/Date:10/81- ALC2/2014 12.08.2014	Status: Closed
39 HQ File :01/81/050/00316/AM14/	RLA File :11/24/040/00005/AM14/	Lic.No/Date:1110027707 03.10.2013	

Decision: NC noted that RA has informed that Advance Authorization has been issued on repeat basis as per firm's Advance Authorization No. 1110026491 dated 26.12.2011. NC decided to close the case accordingly.
RA may take suitable consequential action accordingly.

Case No.:10/16/81- ALC2/2013	Party Name:PLANSEE INDIA HIGH PERFORMANCE MATERIALS PVT LTD	Meet No/Date:10/81- ALC2/2014 12.08.2014	Status: Closed
40 HQ File :01/81/050/00307/AM14/	RLA File :07/24/040/00143/AM14/	Lic.No/Date:0710098813 07.10.2013	Defer Date: 19.11.2014

Decision: NC noted that RA vide letter No.07/24/076/0143/AM15 dated 4.9.2014 has informed that Advance Authorization has been issued on repeat basis as per norms fixed by ALC meeting No.26/81 dated 26.3.2013. NC,therefore, decided to close the case. RA may take suitable consequential action accordingly.

41 Case No.:49/10/81-	Party Name:M/S ATOZ	Meet No/Date:10/81-	Status:
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Foreign Trade Development Officer
Directorate General of Foreign Trade
Ministry of Commerce
New Delhi

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HQ File :01/81/050/00306/AM15/	RLA File :29/21/040/00010/AM14/	Lic.No/Date:2910022886 10.10.2013	Defer Date: 19.11.2014
Decision: NC noted that the comments of MSME vide U.O. No. 30(97)/14-ME dated 01.08.2014 has been received. However, NC decided to check from firm whether it is a case of physical export/ Deemed export. In case it is a Deemed export, firm should provide following information:- (i) EPCG licence number and date (ii) CIF value of the licence (iii) Whether this licence was issued under Zero duty or 3 per cent Scheme (iv) Custom duty saved amount (v) Products to be manufactured (vi) How EPCG licence holder intends to discharge the EO against the EPCG licence. The case stands deferred to 19.11.2014.			

Case No.:46/19/81- ALC2/2013	Party Name:JINDAL SAW LTD	Meet No/Date:10/81- ALC2/2014 12.08.2014	Status: Deferred
HQ File :01/81/050/00360/AM14/	RLA File :05/23/040/00282/AM14/	Lic.No/Date:0510368509 15.10.2013	Defer Date: 19.11.2014
42	Decision: NC decided to send a letter to firm to submit the following information as per written comments of DIPP vide U.O. No. 12/97/2014-TSW/31 dated 23.07.2014:- 1. Information in respect of Sl. No. 4 & 5 of Standard Deficiency Format, Export product wise. 2. Detailed calculations/basis for the quantities of coating materials supported by coating thicknesses and coating areas in the export products and wastages claimed at each stage of manufacture. The Committee also decided to check from firm whether it is a case of physical export/ Deemed export. In case it is a Deemed export, firm should provide following information:- (i) EPCG licence number and date (ii) CIF value of the licence (iii) Whether this licence was issued under Zero duty or 3 per cent Scheme (iv) Custom duty saved amount (v) Products to be manufactured (vi) How EPCG licence holder intends to discharge the EO against the EPCG licence. The case stands deferred to 19.11.2014.		

Case No.:48/10/81- ALC2/2014	Party Name:DYNAMIC CABLES PVT. LTD.	Meet No/Date:10/81- ALC2/2014 12.08.2014	Status: Deferred
43	HQ File :01/81/050/00305/AM15/	RLA File :13/24/040/00034/AM14/	Lic.No/Date:1310045006 01.11.2013 Defer Date: 19.11.2014

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OFFICE OF THE SECRETARY
Foreign Trade Development Officer
New Delhi
Directorate General of Foreign Trade
Ministry of Commerce
Indira Park, New Delhi

Decision : NC decided to send a letter to firm to submit the following information as per written comments of DIPP vide U.O. No. 12/221/2014-TSW/43 dated 15.10.2014:-

1. Voltage rating of cables at Sl. No. 4 to 9.
2. Net weight per KM of each Cable.
3. Material balancing viz. net content of each imported and indigenous input per KM of export product.
4. Wastage claimed on each import items, if any.
5. Use of XLPE compound in PVC insulated cables at Sl. No. 4 to 9 of list of export items.

The Committee also decided to check from firm whether it is a case of physical export/ Deemed export. In case it is a Deemed export, firm should provide following information:- (i) EPCG licence number and date (ii) CIF value of the licence (iii) Whether this licence was issued under Zero duty or 3 per cent Scheme (iv) Custom duty saved amount (v) Products to be manufactured (vi) How EPCG licence holder intends to discharge the EO against the EPCG licence. The case stands deferred to 19.11.2014.

Case No.:4/19/81-ALC2/2013	Party Name: MPP TECHNOLOGIES PRIVATE LTD.,	Meet No/Date:10/81-ALC2/2014 12.08.2014	Status: Approved
HQ File :01/81/050/00318/AM14/	RLA File :07/24/040/00254/AM14/	Lic.No/Date:0710099637 14.11.2013	

Decision: NC decided to ratify the norms of above AA as per written comments of DHI U.O. No. 3(73)/2014/TSW(B) dated 18.09.2014 as under:-

1. Import item No.1, 2, 3 & 6 may be allowed as per SION C-1860.
2. Import item No.4 & 5 may be allowed as per SION C-1647.

The firm vide its e-mail dated 27.08.2014 has informed that the above AA has been obtained for physical exports.

RA may take suitable consequential action accordingly.

Case No.:14/10/81- ALC2/2014	Party Name: CORDS CABLE INDUSTRIES LTD.	Meet No/Date:10/81- ALC2/2014 12.08.2014	Status: Deferred
HQ File :01/81/050/00271/AM15/	RLA File :05/23/040/00311/AM14/	Lic.No/Date:0510371560 22.11.2013	Defer Date: 19.11.2014

Decision : NC decided to send a letter to firm to submit the following information as per written comments of DIPP vide U.O. No. 12/221/2014-TSW/45 dated 15.10.2014:-

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1. Detailed calculations for the requirement of each raw material, export product wise supported by the Cross sectional diagram of the cable/Buyers data sheet.
2. Specific use of import item at Sl. No. 4 in the export items and basis for its quantity.
3. Net weight per KM of each Cable
4. Material balancing viz. net content of each imported and indigenous input, export product wise, per KM of export product.
5. Total requirement of each raw material, export product wise, in a tabular form

The Committee also decided to check from firm whether it is a case of physical export/ Deemed export. In case it is a Deemed export, firm should provide following information:- (i) EPCG licence number and date (ii) CIF value of the licence (iii) Whether this licence was issued under Zero duty or 3 per cent Scheme (iv) Custom duty saved amount (v) Products to be manufactured (vi) How EPCG licence holder intends to discharge the EO against the EPCG licence. The case stands deferred to 19.11.2014.

Case No.:22/10/81-ALC2/2014	Party Name:TOSHIBA JSW TURBINE AND GENERATOR PRIVATE LIMITED	Meet No/Date:10/81-ALC2/2014 12.08.2014	Status: Deferred
46 HQ File :01/81/050/00279/AM15/	RLA File :04/21/040/00423/AM14/	Lic.No/Date:0410153542 24.12.2013	Defer Date: 19.11.2014
Decision: NC noted that the application of the firm has been sent to DHI for examination & comments. The Committee also decided to check from firm whether it is a case of physical export/ Deemed export. In case it is a Deemed export, firm should provide following information:- (i) EPCG licence number and date (ii) CIF value of the licence (iii) Whether this licence was issued under Zero duty or 3 per cent Scheme (iv) Custom duty saved amount (v) Products to be manufactured (vi) How EPCG licence holder intends to discharge the EO against the EPCG licence. The case stands deferred to 19.11.2014.			

Case No.:2/22/81-ALC2/2013	Party Name:GRAVITA INDIA LTD.,	Meet No/Date:10/81-ALC2/2014 12.08.2014	Status: Deferred
47 HQ File :01/81/050/00382/AM14/	RLA File :13/24/040/00042/AM14/	Lic.No/Date:1310045543 30.12.2013	Defer Date: 19.11.2014
Decision: NC observed that case is under examination at MOEF. NC decided to issue a reminder to MOEF through E-mail for comments. Firm's reply on whether the AA is obtained for physical exports/deemed exports is awaited. The case stands deferred to 19.11.2014.			

48 Case No.:2/4/81-ALC2/2014	Party Name: M/S ATOZ EXPORTS,	Meet No/Date:10/81-ALC2/2014	Status: Approved
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Foreign Trade Development Office
Ministry of Commerce and Industry
Government of India
New Delhi

		12.08.2014	
HQ File :01/81/050/00139/AM15/	RLA File :29/21/040/00016/AM14/	Lic.No/Date:2910023771 02.01.2014	
Decision : NC decided to ratify the norms of above AA as per written comments of MSME U.O. No. 30(95)/14-ME dated 01.08.2014 as under:-			
1. Import may be allowed as applied on net to net basis with nil wastage and accountability clause. RA may take suitable consequential action accordingly.			

	Case No.:3/10/81-ALC2/2014	Party Name: WIELAND METALS INDIA PRIVATE LTD .,	Meet No/Date:10/81-ALC2/2014 12.08.2014	Status: Deferred
49	HQ File :01/81/050/00260/AM15/	RLA File :07/24/040/00370/AM14/	Lic.No/Date:0710101549 23.01.2014	Defer Date: 19.11.2014
Decision: NC noted that the comments of MSME vide U.O. No. 30(107)/2014-ME dated 21.08.2014 has been received. However, Firm's reply on whether the AA has been obtained for physical exports/deemed exports is awaited. The case stands deferred to 19.11.2014.				

	Case No.:42/10/81-ALC2/2014	Party Name: REXNORD ELECTRONICS & CONTROLS LTD.	Meet No/Date:10/81-ALC2/2014 12.08.2014	Status: Deferred
	HQ File :01/81/050/00299/AM15/	RLA File :03/95/040/00860/AM14/	Lic.No/Date:0310768079 28.01.2014	Defer Date: 19.11.2014
50	Decision : NC decided to send a letter to firm to submit the following information as per written comments of DIPP vide U.O. No. 12/221/2014-TSW/50 dated 15.10.2014:-			
	1. Basis for the quantities of import items supported by quantity of each export product. 2. Total requirement of each material, export product wise, in a tabular form.			
	The Committee also decided to check from firm whether it is a case of physical export/ Deemed export. In case it is a Deemed export, firm should provide following information:- (i) EPCG licence number and date (ii) CIF value of the licence (iii) Whether this licence was issued under Zero duty or 3 per cent Scheme (iv) Custom duty saved amount (v) Products to be manufactured (vi) How EPCG licence holder intends to discharge the EO against the EPCG licence. The case stands deferred to 19.11.2014.			

51	Case No.:10/4/81-ALC2/2014	Party Name: GRAVITA INDIA LTD.,	Meet No/Date:10/81-ALC2/2014 12.08.2014	Status: Deferred
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HQ File :01/81/050/00147/AM15/	RLA File :13/24/040/00057/AM14/	Lic.No/Date:1310046460 19.03.2014	Defer Date: 19.11.2014
Decision: NC observed that case is under examination at MOEF. NC decided to issue a reminder to MOEF through E-mail for comments. Reply of the firm on whether the AA has been obtained for physical exports/deemed exports is awaited. The case stands deferred to 19.11.2014.			

Case No.:1/4/81- ALC2/2014	Party Name: DELPHI CONNECTION SYSTEMS INDIA LIMITED,	Meet No/Date:10/81- ALC2/2014 12.08.2014	Status: Deferred
HQ File :01/81/050/00138/AM15/	RLA File :10/24/040/00089/AM14/	Lic.No/Date:1010057414 21.03.2014	Defer Date: 19.11.2014
Decision : NC decided to forward the application to C&PC for examination and comments as per written comments of DHI U.O. No. 3(74)/2014/TSW(B) dated 07.08.2014 under:-			
52	i. Components may be allowed on net to net basis as per condition of GN-4 for engineering products.		
	ii. Raw material in all the above application mainly include plastic, polymer and colouring material therefore Department of C&PC may be consulted for items of raw material nature.		
The firm vide its e-mail dated 04.09.2014 has informed that the above AA has been obtained for physical exports. The case stands deferred to 19.11.2014.			

Case No.:7/4/81- ALC2/2014	Party Name:ABIR INFRASTRUCTURE PRIVATE LIMITED	Meet No/Date:10/81- ALC2/2014 12.08.2014	Status: Deferred
53	HQ File :01/81/050/00144/AM15/	RLA File :05/23/040/00520/AM14/	Lic.No/Date:0510382792 26.03.2014 Defer Date: 19.11.2014
Decision: NC noted that Deficiency Letter was issued to firm on 20/8/2014.No reply from the firm is received. Therefore, NC decided to issue a reminder to firm to expedite reply. Reply from firm on Physical Exports/Deemed Exports is also awaited. The case stands deferred to 19.11.2014.			

Case No.:51/10/81- ALC2/2014	Party Name:UNIVERSAL CABLES LTD.,	Meet No/Date:10/81- ALC2/2014 12.08.2014	Status: Deferred
54	HQ File	RLA File	Lic.No/Date:1110027952 Defer

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DIRECTOR GENERAL OF FOREIGN TRADE
MINISTRY OF COMMERCE
GOVT. OF INDIA
New Delhi

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Decision : NC decided to send a letter to firm to submit the following information as per written comments of DIPP vide U.O. No. 12/221/2014-TSW/54 dated 15.10.2014:- 1. Net weight per KM of each Cable. 2. Material balancing viz. net content of each imported and indigenous input, export product wise, per KM of export product.. 3. Total requirement of each raw material, export product wise, in a tabular form. Reply from firm whether it is a case of physical export/ Deemed export is awaited. The case stands deferred to 19.11.2014.			

55	Case No.: 7/7/81-ALC2/2014	Party Name:EUROBOND INDUSTRIES PVT. LTD.	Meet No/Date:10/81-ALC2/2014 12.08.2014	Status: Deferred
	HQ File :01/81/050/00199/AM15/	RLA File :03/94/040/01127/AM14/	Lic.No/Date:0310776067 27.03.2014	Defer Date: 19.11.2014
Decision: NC noted that Deficiency Letter was issued to firm on 21/8/2014.No reply from the firm is received. Therefore, NC decided to issue a reminder to firm to expedite reply. Reply from firm on Physical Exports/Deemed Exports is also awaited. The case stands deferred to 19.11.2014.				

56	Case No.: 11/4/81-ALC2/2014	Party Name:JINDAL (INDIA) LIMITED	Meet No/Date:10/81-ALC2/2014 12.08.2014	Status: Deferred
	HQ File :01/81/050/00148/AM15/	RLA File :02/24/040/00167/AM14/	Lic.No/Date:0210201846 31.03.2014	Defer Date: 19.11.2014
Decision: NC noted that DIPP comments dated 25.6.2014 has been received. However, the firm has informed vide their E-mail dated 21.07.2014 that the above AA is obtained for deemed export, supply of goods to ONGC petroleum operations. In accordance with Policy-VI OM No.01/92/180/Misc./AM-13/PC-VI/11 dated 11.4.2014, certificate from DG, Hydro Carbon is required to be furnished by the firm to avail the benefits. Committee also decided to inform this fact to CLA, New Delhi. The case stands deferred to 19.11.2014.				

57	Case No.: 12/4/81-ALC2/2014	Party Name: JINDAL (INDIA) LIMITED	Meet No/Date:10/81-ALC2/2014 12.08.2014	Status: Deferred
	HQ File :01/81/050/00149/AM15/	RLA File :02/24/040/00202/AM14/	Lic.No/Date:0210201854 31.03.2014	Defer Date: 19.11.2014

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Director General, Directorate General of Foreign Trade
Ministry of Commerce and Industry
New Delhi

Decision: NC noted that DIPP comments dated 25.6.2014 has been received. However, the firm has informed vide their E-mail dated 21.07.2014 that the above AA is obtained for deemed export, supply of goods to ONGC petroleum operations. In accordance with Policy-VI OM No.01/92/180/Misc./AM-13/PC-VI/11 dated 11.4.2014, certificate from DG, Hydro Carbon is required to be furnished by the firm to avail the benefits. Committee also decided to inform this fact to CLA, New Delhi. The case stands deferred to 19.11.2014.

Case No.: 9/4/81-ALC2/2014	Party Name: KEI INDUSTRIES LIMITED	Meet No/Date: 10/81-ALC2/2014 12.08.2014	Status: Approved
HQ File :01/81/050/00146/AM15/	RLA File :05/23/040/00535/AM14/	Lic.No/Date: 0510383277 01.04.2014	

Decision: Firm vide it's e-mail dated 25.09.2014 has confirmed that the above AA has been obtained for physical exports. Accordingly, NC decided to ratify the norms of above AA as per written comments of DIPP U.O. No. 12/97/2014-TSW/42 dated 23 /07/2014 as under:-

1. Words "Voltage rating 6/10(12) KV" may be suffixed with the description of export products at Sl. No.1, 2 & 3.
2. Words "Voltage rating 650/1100 V" may be suffixed with the description of export product at Sl. No.4.
3. Words "Voltage rating 33 KV" may be suffixed with the description of export product at Sl. No.5.
4. Words "Voltage rating 500 V" may be suffixed with the description of export products at Sl. No. 6 to 8.
5. Words "Voltage rating 650/1100 V" may be suffixed with the description of export products at Sl. No. 9 to 29.
6. Words "Voltage rating 18/30 KV" may be suffixed with the description of export product at Sl. No.30.
7. Words "Voltage rating 0.6/1.0 KV" may be suffixed with the description of export products at Sl. No.31 to 37.
8. Words "Voltage rating 450/750 V" may be suffixed with the description of export products at Sl. No.38 to 46.
9. Words "Voltage rating 0.6/1.0 KV" may be suffixed with the description of export products at Sl. No.47 to 51.
10. Words "Voltage rating 3.6/6 KV" may be suffixed with the description of export product at Sl. No.52.
11. Net weight of export products may be specified as under:

Sl. No.	Net Export Weight (Kgs./Km)	Sl. No.	Net Export Weight (Kgs./Km)	Sl. No.	Net Export Weight (Kgs./Km)	Sl. No.	Net Export Weight (Kgs./Km)
1	4884.46	14	634.01	27	277.27	40	476.96

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2	5765.70	15	759.47	28	724.38	41	5657.46
3	6798.23	16	408.47	29	2380.06	42	405.54
4	624.18	17	677.42	30	7655.62	43	885.18
5	16153.42	18	1145	31	597.19	44	1148.25
6	291.55	19	1978.73	32	813.33	45	1493.88
7	273.26	20	1235.41	33	550.72	46	2665.4
8	393.95	21	2084.95	34	1153.81	47	552.09
9	466.57	22	2274.70	35	1550.52	48	685.45
10	526.85	23	4445.46	36	6652.83	49	848.72
11	482.89	24	5471.67	37	8090.21	50	1091.99
12	545.04	25	1435.50	38	163.98	51	1453.33
13	649.86	26	180.44	39	1457.74	52	5813.85

12. Quantities of import item at S.No 1 viz.Copper Wire Rod/CC Rod(EC Grade)/ Copper Cathode (99.99% purity) (Electrolytic grade)may be allowed as under:

- For Export products mentioned at Sl. No. 1 to 3, 5, 11, 20 to 35, 38 to 46 & 52 as per Engineering Table 5.
- For Export products mentioned at Sl. No. 4, 6 to 10, 12 to 15 & as 1.01 kgs/kg content in the Export products.
- For Export products mentioned at Sl. No. 16, 17 & 47 as per Engineering Table 4.
- For Export products mentioned at Sl. No. 18 & 19 as 462.25 Kgs./KM & 924.50 Kgs./KM respectively after taking clue from Engineering Table 4.
- For Export products mentioned at Sl. No. 36, 37 , 48, 49, 50 & 51 as 5547.36 Kgs./KM, 6841.70 Kgs./KM, 184.9 Kgs./KM, 277.65 Kgs./KM, 462.3 Kgs./KM & 739.65 Kgs./KM respectively taking clue from Engineering Table 5.

15. Quantity of import item at S.No.2 i.e. XLPE Insulation Compound may be allowed as 1.0 kgs./kg content in the Export products at Sl. No. 1 to 30 .

16. Quantity of import item at S.No.3 i.e. PVC Resin may be allowed as 1.05 kgs./kg content in the Export products at Sl. No. 1 to 52 .

RA may take suitable consequential action accordingly.

59	Case No.:3/4/81-ALC2/2014	Party Name: DEUTSCHLAND TRANSFORMERS PVT. LTD	Meet No/Date:10/81-ALC2/2014 12.08.2014	Status: Deferred
	HQ File :01/81/050/00140/AM15/	RLA File :04/24/040/00308/AM14/	Lic.No/Date:0410156839 03.04.2014	Defer Date: 19.11.2014
Decision: NC noted that comments of DHI has been received on 08.07.2014. However, firm's				

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reply on Physical Exports/Deemed Exports is awaited. The case stands deferred to 19.11.2014._____.

Case No.:6/4/81- ALC2/2014	Party Name:SANDVIK ASIA LIMITED	Meet No/Date:10/81- ALC2/2014 12.08.2014	Status: Approved
HQ File :01/81/050/00143/AM15/	RLA File :08/24/040/00465/AM14/	Lic.No/Date:0810130329 03.04.2014	

Decision: NC decided to ratify the norms of above AA as per written comments of DIPP U.O. No. 12/221/2014-TSW/60 dated 15.10.2014 as under:-

- Quantities of import items from Sl. No.1 to 4 may be allowed as applied for as per SION C-791.
- Quantities of import items from Sl. No. 5 to 8 put together may be allowed up to 3 % of FOB value of exports after taking clue from SION C-791.

Firm vide it's e-mail dated 15.10.2014 has confirmed that the above AA has been obtained for physical exports.

RA may take suitable consequential action accordingly.

61	Case No.:9/7/81-ALC2/2014	Party Name: MAN INDUSTRIES (INDIA) LTD.	Meet No/Date: 10/81- ALC2/2014 12.08.2014	Status: Deferred
	HQ File :01/81/050/00201/AM15/	RLA File :03/95/040/00504/AM14/	Lic.No/Date:0310777050 04.04.2014	Defer Date: 19.11.2014
	Decision: NC noted that comments of DIPP have been received on 23.07.2014. However, firm's reply on Physical Exports/Deemed Exports is awaited. The case stands deferred to 19.11.2014.			

	Case No.: 5/7/81- ALC2/2014	Party Name: RADIANT INTERCONNECT SOLUTIONS (INDIA) PVT LTD	Meet No/Date:10/81- ALC2/2014 12.08.2014	Status: Deferred
62	HQ File :01/81/050/00197/AM15/	RLA File :09/24/040/00004/AM15/	Lic.No/Date:0910059712 07.04.2014	Defer Date: 19.11.2014
Decision: NC noted that the firm has surrendered the AA to RA, Hyderabad. Hence, NC decided to confirm it from the RA, Hyderabad. The case stands deferred to 19.11.2014.				

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63	Case No.:20/10/81-ALC2/2014	Party Name: BILCARE LIMITED	Meet No/Date:10/81-ALC2/2014 12.08.2014	Status: Deferred
	HQ File :01/81/050/00277/AM15/	RLA File :31/83/040/00001/AM15/	Lic.No/Date:3110063479 11.04.2014	Defer Date: 19.11.2014
	Decision: NC noted that the application of the firm was earlier sent to DIPP who has informed that this case pertains to C&PC. Hence, the application of the firm has been sent to C&PC on 16.10.2014. The Committee also decided to check from firm whether it is a case of physical export/ Deemed export. In case it is a Deemed export, firm should provide following information:- (i) EPCG licence number and date (ii) CIF value of the licence (iii) Whether this licence was issued under Zero duty or 3 per cent Scheme (iv) Custom duty saved amount (v) Products to be manufactured (vi) How EPCG licence holder intends to discharge the EO against the EPCG licence. The case stands deferred to 19.11.2014.			

64	Case No.:5/4/81-ALC2/2014	Party Name: AVDHOT ENGINEERS (PROP. VASUDEO D. YERAVDEKAR)	Meet No/Date:10/81-ALC2/2014 12.08.2014	Status: Deferred
	HQ File :01/81/050/00142/AM15/	RLA File :31/83/040/00012/AM15/	Lic.No/Date:3110063515 16.04.2014	Defer Date: 19.11.2014
	Decision: NC noted that the case is under examination at MSME. The Committee also decided to check from firm whether it is a case of physical export/ Deemed export. In case it is a Deemed export, firm should provide following information:- (i) EPCG licence number and date (ii) CIF value of the licence (iii) Whether this licence was issued under Zero duty or 3 per cent Scheme (iv) Custom duty saved amount (v) Products to be manufactured (vi) How EPCG licence holder intends to discharge the EO against the EPCG licence. The case stands deferred to 19.11.2014.			

65	Case No.:8/7/81-ALC2/2014	Party Name: POLYCAB WIRES PVT.LTD.	Meet No/Date:10/81-ALC2/2014 12.08.2014	Status: Deferred
	HQ File :01/81/050/00200/AM15/	RLA File :03/95/040/00780/AM14/	Lic.No/Date:0310778940 22.04.2014	Defer Date: 19.11.2014
	Decision: NC noted that Deficiency letter was issued to firm on 21.08.2014. But no reply from the firm has been received. Hence, NC decided to issue a reminder to firm to expedite reply. Firm has confirmed that the above AA has been obtained for physical exports. The case stands deferred to 19.11.2014.			

66	Case No.:12/7/81-ALC2/2014	Party Name:POLYCAB WIRES PVT.LTD.	Meet No/Date:10/81-ALC2/2014	Status: Deferred
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HQ File :01/81/050/00204/AM15/	RLA File :03/95/040/00691/AM14/	Lic.No/Date:0310778970 22.04.2014	Defer Date: 19.11.2014
Decision: NC noted that Deficiency letter was issued to firm on 21.08.2014. But no reply from the firm has been received. Hence, NC decided to issue a reminder to firm to expedite reply. Firm has confirmed that the above AA has been obtained for physical exports. The case stands deferred to 19.11.2014.			

Case No.:13/7/81- ALC2/2014	Party Name:POLYCAB WIRES PVT.LTD.	Meet No/Date:10/81- ALC2/2014 12.08.2014	Status: Deferred
67 HQ File :01/81/050/00205/AM15/	RLA File :03/95/040/00982/AM14/	Lic.No/Date:0310778959 22.04.2014	Defer Date: 19.11.2014
Decision: NC noted that Deficiency letter was issued to firm on 21.08.2014. But no reply from the firm has been received. Hence, NC decided to issue a reminder to firm to expedite reply. Firm has confirmed that the above AA has been obtained for physical exports. The case stands deferred to 19.11.2014.			

Case No.:14/7/81- ALC2/2014	Party Name:POLYCAB WIRES PVT.LTD.	Meet No/Date:10/81- ALC2/2014 12.08.2014	Status: Deferred
68 HQ File :01/81/050/00206/AM15/	RLA File :03/95/040/00834/AM14/	Lic.No/Date:0310778963 22.04.2014	Defer Date: 19.11.2014
Decision: NC noted that Deficiency letter was issued to firm on 21.08.2014. But no reply from the firm has been received. Hence, NC decided to issue a reminder to firm to expedite reply. Firm has confirmed that the above AA has been obtained for physical exports. The case stands deferred to 19.11.2014.			

Case No.:15/7/81- ALC2/2014	Party Name:POLYCAB WIRES PVT.LTD.	Meet No/Date:10/81- ALC2/2014 12.08.2014	Status: Deferred
69 HQ File :01/81/050/00207/AM15/	RLA File :03/95/040/01045/AM14/	Lic.No/Date:0310778947 22.04.2014	Defer Date: 19.11.2014
Decision: NC noted that Deficiency letter was issued to firm on 21.08.2014. But no reply from the firm has been received. Hence, NC decided to issue a reminder to firm to expedite reply. Firm has confirmed that the above AA has been obtained for physical exports. The case stands deferred to 19.11.2014.			

70	Case No.:19/10/81-	Party Name: JINDAL SAW	Meet No/Date:10/81-	Status:
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 Director, Foreign Trade Development Officer
 Directorate General of Foreign Trade
 Ministry of Commerce
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ALC2/2014	LTD	ALC2/2014 12.08.2014	Deferred
HQ File :01/81/050/00276/AM15/	RLA File :05/23/040/00557/AM14/	Lic.No/Date:0510384566 22.04.2014	Defer Date: 19.11.2014
Decision : NC decided to send a letter to firm to submit the following information as per written comments of DIPP vide U.O. No. 12/221/2014-TSW/70 dated 15.10.2014:- 1. Information in respect of Sl. No. 4 & 5 of Standard Deficiency Format, Export product wise. 2. Calculations for the quantities of H.R. Steel Coils/Plates i.e. Import items at Sl. No. 1, 7, 12,17,23,29,34,39,44 & 49. 3. Detail of import items at Sl .No. 6, 18 & 24, their specific use in the export items and basis for their quantities. The Committee also decided to check from firm whether it is a case of physical export/ Deemed export. In case it is a Deemed export, firm should provide following information:- (i) EPCG licence number and date (ii) CIF value of the licence (iii) Whether this licence was issued under Zero duty or 3 per cent Scheme (iv) Custom duty saved amount (v) Products to be manufactured (vi) How EPCG licence holder intends to discharge the EO against the EPCG licence. The case stands deferred to 19.11.2014.			

Case No.:21/10/81- ALC2/2014	Party Name: GAMESA WIND TURBINES P.LTD	Meet No/Date:10/81- ALC2/2014 12.08.2014	Status: Deferred
HQ File :01/81/050/00278/AM15/	RLA File :04/24/040/00004/AM15/	Lic.No/Date:0410157311 22.04.2014	Defer Date: 19.11.2014
Decision : NC decided to send a letter to firm to submit the following information as per written comments of DHI vide U.O. No. 3(96)/Turb./Gam.p/2014/TSW(B) dated 08.08.2014:- 1. Complete scope of supply under export order including copy of the order. 2. Justification and end use of import items listed at Sl.No.136, 149,192,196 & 212 in the manufacture of export product. 3. Total net weight of export product. 4. Classification of import items in the category of raw materials, components, spares and tools. 5. Justification for the quantity of raw material applied for import in terms of Sl.No.11 of SDL. The Committee also decided to check from firm whether it is a case of physical export/ Deemed export. In case it is a Deemed export, firm should provide following information:- (i) EPCG licence number and date (ii) CIF value of the licence (iii) Whether this licence was issued under Zero duty or 3 per cent Scheme (iv) Custom duty saved amount (v) Products to be manufactured (vi) How EPCG licence holder intends to discharge the EO against the EPCG licence. The case			

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Foreign Trade Development
Ministry of Commerce
New Delhi

stands deferred to 19.11.2014.

72	Case No.:16/7/81-ALC2/2014	Party Name:POLYCAB WIRES PVT.LTD.	Meet No/Date:10/81-ALC2/2014 12.08.2014	Status: Deferred
	HQ File :01/81/050/00208/AM15/	RLA File :03/95/040/00061/AM15/	Lic.No/Date:0310779436 25.04.2014	Defer Date: 19.11.2014
Decision: NC noted that Deficiency letter was issued to firm on 21.08.2014. But no reply from the firm has been received. Hence, NC decided to issue a reminder to firm to expedite reply. Firm has confirmed that the above AA has been obtained for physical exports. The case stands deferred to 19.11.2014.				

73	Case No.:17/7/81-ALC2/2014	Party Name: NITIN FIRE PROTECTION INDUSTRIES LIMITED	Meet No/Date:10/81-ALC2/2014 12.08.2014	Status: Approved
	HQ File :01/81/050/00209/AM15/	RLA File :03/95/040/00029/AM15/	Lic.No/Date:0310779865 29.04.2014	
Decision: Firm vide it's E-mail dated 09.09.2014 has confirmed that the above AA has been obtained for physical exports. Accordingly, NC decided to ratify the norms of above AA as per written comments of DIPP U.O. No. 12/97/2014-TSW/56 dated 23.07.2014 as per General Note-4 for Engineering Products. RA may take suitable consequential action accordingly.				

74	Case No.:18/10/81-ALC2/2014	Party Name: SIECHEM TECHNOLOGIES PRIVATE LIMITED	Meet No/Date:10/81-ALC2/2014 12.08.2014	Status: Deferred
	HQ File :01/81/050/00275/AM15/	RLA File :04/24/040/00015/AM15/	Lic.No/Date:0410157498 30.04.2014	Defer Date: 19.11.2014
Decision: NC noted that the application of the firm was sent to DIPP on 9.7.2014 which was not received by them. NC decided to send the application to DIPP again. The Committee also decided to check from firm whether it is a case of physical export/ Deemed export. In case it is a Deemed export, firm should provide following information:- (i) EPCG licence number and date (ii) CIF value of the licence (iii) Whether this licence was issued under Zero duty or 3 per cent Scheme (iv) Custom duty saved amount (v) Products to be manufactured (vi) How EPCG licence holder intends to discharge the EO against the EPCG licence. The case stands deferred to 19.11.2014.				

75	Case No.:35/10/81-	Party Name: VEER-O-	Meet No/Date:10/81-	Status:
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RAMESH K. NARAYANAN
Foreign Trade Development Officer
Foreign Trade Development Officer
Directorate General of Foreign Trade
Ministry of Commerce
New Delhi

ALC2/2014	METALS PVT .LTD	ALC2/2014 12.08.2014	Deferred
HQ File :01/81/050/00292/AM15/	RLA File :07/24/040/00025/AM15/	Lic.No/Date:0710103841 01.05.2014	Defer Date: 19.11.2014
Decision : NC decided to send a letter to firm to submit the following information as per written comments of DIPP vide U.O. No. 12/221/2014-TSW/75 dated 15.10.2014:- 1. Specific list of Sheet metal components with their quantities in Nos. and net weights thereof. 2. Information in respect of Sl. No. 3, 4, 5, 11 & 11A of Standard Deficiency Format-component wise. 3. Total requirement of each import item, export product wise, in a tabular form The Committee also decided to check from firm whether it is a case of physical export/ Deemed export. In case it is a Deemed export, firm should provide following information:- (i) EPCG licence number and date (ii) CIF value of the licence (iii) Whether this licence was issued under Zero duty or 3 per cent Scheme (iv) Custom duty saved amount (v) Products to be manufactured (vi) How EPCG licence holder intends to discharge the EO against the EPCG licence. The case stands deferred to 19.11.2014.			

Case No.:6/7/81- ALC2/2014	Party Name: RADIANT INTERCONNECT SOLUTIONS (INDIA) PVT LTD	Meet No/Date:10/81- ALC2/2014 12.08.2014	Status: Approved
HQ File :01/81/050/00198/AM15/	RLA File :09/24/040/00059/AM15/	Lic.No/Date:0910059982 02.05.2014	
76	Decision: Firm vide it's E-mail dated 10.11.2014 has confirmed that the above AA has been obtained for physical exports. Accordingly, NC decided to ratify the norms of above AA as per written comments of DIPP U.O. No. 12/97/2014-TSW/57 dated 23 /07/2014 as under Advance Authorization may be ratified as under on repeat basis: 1. Quantities of import items at Sl. No. 1 & 2 may be allowed as 1.02 mtrs./mtrs. content in the export product. 2. Quantity of import item at Sl. No. 3 may be allowed as 250 Nos. on net to net basis with accountability clause. 3. Import item at Sl. No. 4 may be allowed on net to net basis with accountability clause. 4. Quantity of import item at Sl. No. 5 may be allowed as applied for being 0.34 % of FOB Value of exports. RA may take suitable consequential action accordingly.		

77	Case No.:3/7/81- ALC2/2014	Party Name: REGEN POWERTECH PRIVATE LIMITED	Meet No/Date:10/81- ALC2/2014 12.08.2014	Status: Deferred
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31st Floor, 32nd Floor, 33rd Floor, 34th Floor, 35th Floor
36th Floor, 37th Floor, 38th Floor, 39th Floor, 40th Floor
41st Floor, 42nd Floor, 43rd Floor, 44th Floor, 45th Floor
46th Floor, 47th Floor, 48th Floor, 49th Floor, 50th Floor
51st Floor, 52nd Floor, 53rd Floor, 54th Floor, 55th Floor
56th Floor, 57th Floor, 58th Floor, 59th Floor, 60th Floor
61st Floor, 62nd Floor, 63rd Floor, 64th Floor, 65th Floor
66th Floor, 67th Floor, 68th Floor, 69th Floor, 70th Floor
71st Floor, 72nd Floor, 73rd Floor, 74th Floor, 75th Floor
76th Floor, 77th Floor, 78th Floor, 79th Floor, 80th Floor
81st Floor, 82nd Floor, 83rd Floor, 84th Floor, 85th Floor
86th Floor, 87th Floor, 88th Floor, 89th Floor, 90th Floor
91st Floor, 92nd Floor, 93rd Floor, 94th Floor, 95th Floor
96th Floor, 97th Floor, 98th Floor, 99th Floor, 100th Floor

HQ File :01/81/050/00195/AM15/	RLA File :04/24/040/00014/AM15/	Lic.No/Date:0410157764 08.05.2014	Defer Date: 19.11.2014
Decision: NC noted that the case is under examination at DHI. Firm's reply on Physical Exports/Deemed Exports is also awaited. The case stands deferred to 19.11.2014.			

Case No.:2/7/81- ALC2/2014	Party Name: DEUTSCHLAND TRANSFORMERS PVT. LTD	Meet No/Date:10/81- ALC2/2014 12.08.2014	Status: Approved
HQ File :01/81/050/00194/AM15/	RLA File :04/24/040/00036/AM15/	Lic.No/Date:0410158035 20.05.2014	
Decision : NC decided to ratify the norms of above AA as per written comments of DHI vide U.O. No. 3(65)/2014/TSW(B) dated 16.07.2014 as under:-			
78	"It is observed that firm is importing HV Coils and LV Coils as components for the manufacture of export products. Keeping in view power rating of the export product figure 2750 may be deleted from the description of both the import items and import items may be allowed as components on net-to-net basis as per condition of GN-4 for engineering products."		
	Firm vide its e-mail dated 03.09.2014 has confirmed that the above AA has been obtained for physical exports.		
	RA may take suitable consequential action accordingly.		

Case No.:4/7/81- ALC2/2014	Party Name: METALOID ARCHITECTURAL PRIVATE LIMITED	Meet No/Date:10/81- ALC2/2014 12.08.2014	Status: Deferred
79	HQ File :01/81/050/00196/AM15/	RLA File :04/24/040/00043/AM15/	Lic.No/Date:0410158148 23.05.2014 Defer Date: 19.11.2014
Decision: NC noted that the case is under examination at MSME. Firm's reply on Physical Exports/Deemed Exports is also awaited. The case stands deferred to 19.11.2014.			

Case No.:18/7/81- ALC2/2014	Party Name: SAGE METALS LTD.	Meet No/Date:10/81- ALC2/2014 12.08.2014	Status: Approved
80	HQ File :01/81/050/00210/AM15/	RLA File :05/24/040/00101/AM15/	Lic.No/Date:0510387950 02.06.2014
Decision : Firm vide its e-mail dated 01.09.2014 has confirmed that the above AA has been			

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Foreign Trade Development Officer
Directorate General of Foreign Trade
Ministry of Commerce
and Industry, New Delhi

obtained for physical exports. NC decided to ratify the norms of above AA as per written comments of DIPP U.O. No. 12/97/2014-TSW/61 dated 23.07.2014 as under:-

1. Word "relevant" may be prefixed with the description of import item at Sl. No.1 and its quantity may be allowed as 220000 Kgs. as 1.10 Kgs./Kg. content in the export products.
2. Quantities of import items at Sl. No. 2 & 3 may be allowed as applied for on net to net basis with accountability clause.

RA may take suitable consequential action accordingly.

Case No.:43/10/81-ALC2/2014	Party Name:JAY BHAWANI METAL INDUSTRIES	Meet No/Date:10/81-ALC2/2014 12.08.2014	Status: Approved
HQ File :01/81/050/00300/AM15/	RLA File :03/94/040/00194/AM15/	Lic.No/Date:0310784691 06.06.2014	
81			
Decision : NC decided to ratify the norms of above AA as per written comments of DIPP U.O. No. 12/221/2014-TSW/81 dated 15.10.2014 as under:-			
1. Description of export item may be amended as "Copper Flats/Strip" 2. Quantity of import item may be allowed as applied for i.e. 25500 Kgs. as 1.02 Kgs./Kg. content in the export products as per SION C-1185.			
Firm vide its e-mail dated 27.10.2014 has confirmed that the above AA has been obtained for physical exports (Supply is 100% to EOU).			
RA may take suitable consequential action accordingly.			

Case No.:57/10/81-ALC2/2014	Party Name: HINDALCO INDUSTRIES LIMITED	Meet No/Date:10/81-ALC2/2014 12.08.2014	Status: Deferred
HQ File :01/81/050/00314/AM15/	RLA File :34/24/040/00058/AM15/	Lic.No/Date:3410040236 10.06.2014	Defer Date: 19.11.2014
82			
Decision: NC noted that the application of the firm was sent to DIPP on 14.08.2014 which was not received by them. However, as the case pertains to MSME, NC decided to send the application to MSME. The Committee also decided to check from firm whether it is a case of physical export/ Deemed export. In case it is a Deemed export, firm should provide following information:- (i) EPCG licence number and date (ii) CIF value of the licence (iii) Whether this licence was issued under Zero duty or 3 per cent Scheme (iv) Custom duty saved amount (v) Products to be manufactured (vi) How EPCG licence holder intends to discharge the EO against the EPCG licence. The case stands deferred to 19.11.2014.			

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 Director General, Foreign Trade
 Ministry of Commerce and Industry
 Government of India

83	Case No.:25/10/81-ALC2/2014	Party Name: VIKARSH STAMPINGS INDIA PVT. LTD.	Meet No/Date:10/81-ALC2/2014 12.08.2014	Status: Approved
	HQ File :01/81/050/00282/AM15/	RLA File :31/83/040/00067/AM15/	Lic.No/Date:3110064370 13.06.2014	
	Decision : NC decided to ratify the norms of above AA as per written comments of DHI vide U.O. No. 3(92)/VEO/VSI/2014/TSW(B) dated 16.09.2014 as under:- 1. Description of export product may be amended to read as "CRGO laminations for Transformer". 2. Import item may be allowed as per existing SION C-323. RA may take suitable consequential action accordingly.			

84	Case No.:34/10/81-ALC2/2014	Party Name: EASTERN COPPER MFG. CO PVT. LTD.,	Meet No/Date:10/81-ALC2/2014 12.08.2014	Status: Approved
	HQ File :01/81/050/00291/AM15/	RLA File :02/24/040/00043/AM15/	Lic.No/Date:0210204055 17.06.2014	
	Decision : NC decided to ratify the norms of above AA as per written comments of DIPP U.O. No. 12/221/2014-TSW/84 dated 15.10.2014 as under:- "Advance Authorization may be ratified as per SION at Sl. No. C-252". Firm vide its e-mail dated 24.09.2014 has confirmed that the above AA has been obtained for physical exports RA may take suitable consequential action accordingly.			

85	Case No.:56/10/81-ALC2/2014	Party Name: GRAVITA INDIA LTD	Meet No/Date:10/81-ALC2/2014 12.08.2014	Status: Deferred
	HQ File :01/81/050/00313/AM15/	RLA File :13/24/040/00014/AM15/	Lic.No/Date:1310047400 17.06.2014	Defer Date: 19.11.2014
	Decision: NC noted that the case is under examination at MSME. The Committee also decided to check from firm whether it is a case of physical export/ Deemed export. In case it is a Deemed export, firm should provide following information:- (i) EPCG licence number and date (ii) CIF value of the licence (iii) Whether this licence was issued under Zero duty or 3 per cent Scheme			

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(iv) Custom duty saved amount (v) Products to be manufactured (vi) How EPCG licence holder intends to discharge the EO against the EPCG licence. The case stands deferred to 19.11.2014.

86	Case No.:1/7/81-ALC2/2014	Party Name: MAHENDRA INDUSTRIES	Meet No/Date:10/81-ALC2/2014 12.08.2014	Status: Deferred
	HQ File :01/81/050/00193/AM15/	RLA File :07/24/040/00104/AM14/	Lic.No/Date:0710105163 18.06.2014	Defer Date: 19.11.2014
Decision: NC observed that hard copy of the application is not received. NC decided to issue a reminder to RA for sending hard copy of the application of the firm at the earliest. The case stands deferred to 19.11.2014.				

87	Case No.:2/10/81-ALC2/2014	Party Name: RIVER ENGINEERING PVT.LTD.	Meet No/Date:10/81-ALC2/2014 12.08.2014	Status: Deferred
	HQ File :01/81/050/00259/AM15/	RLA File :05/24/040/00137/AM15/	Lic.No/Date:0510388801 19.06.2014	Defer Date: 19.11.2014
Decision: NC observed that hard copy of the application is not received. NC decided to issue a reminder to RA for sending hard copy of the application of the firm at the earliest. The case stands deferred to 19.11.2014.				

88	Case No.:23/10/81-ALC2/2014	Party Name: AVDHOT ENGINEERS (PROP. VASUDEO D. YERAVDEKAR)	Meet No/Date:10/81-ALC2/2014 12.08.2014	Status: Approved
	HQ File :01/81/050/00280/AM15/	RLA File :31/83/040/00071/AM15/	Lic.No/Date:3110064464 23.06.2014	
Decision: NC decided to ratify the norms of above AA as per written comments of MSME U.O. No. 30(139)/14-ME dated 23.09.2014 as under:- "Import of zinc may be allowed as 25007 Kg inclusive of 2% wastage." RA may take suitable consequential action accordingly.				

89	Case No.:54/10/81-ALC2/2014	Party Name: APAR INDUSTRIES LIMITED	Meet No/Date:10/81-ALC2/2014 12.08.2014	Status: Approved
	HQ File :01/81/050/00311/AM15/	RLA File :34/24/040/00077/AM15/	Lic.No/Date:3410040301 23.06.2014	

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DIRECTOR GENERAL
OF CUSTOMS
CENTRAL BUREAU
NEW DELHI

Decision : NC decided to ratify the norms of above AA as per written comments of DIPP U.O. No. 12/221/2014-TSW/89 dated 15.10.2014 as under:-

1. Quantity of import item at Sl. No.1 may be allowed as applied for i.e. 2822.82 MT as 1.04 Kgs./Kg. content in the export product taking clue from SION C-7.
2. Quantity of import item at Sl. No.2 may be allowed as applied for i.e. 578.856 MT as 1.01 Kgs./Kg. content in the export product.

Firm vide its e-mail dated 19.07.2014 has confirmed that the above AA has been obtained for physical exports

RA may take suitable consequential action accordingly.

Case No.:55/10/81-ALC2/2014	Party Name: JLC ELECTROMET PVT. LTD.,	Meet No/Date:10/81-ALC2/2014 12.08.2014	Status: Deferred
HQ File :01/81/050/00312/AM15/	RLA File :13/24/040/00013/AM15/	Lic.No/Date:1310047428 23.06.2014	Defer Date: 19.11.2014
90	Decision : NC noted that comments of DIPP vide U.O. No. 12/221/2014-TSW/90 dated 15.10.2014 has been received. However, the Committee also decided to check from firm whether it is a case of physical export/ Deemed export. In case it is a Deemed export, firm should provide following information:- (i) EPCG licence number and date (ii) CIF value of the licence (iii) Whether this licence was issued under Zero duty or 3 per cent Scheme (iv) Custom duty saved amount (v) Products to be manufactured (vi) How EPCG licence holder intends to discharge the EO against the EPCG licence. The case stands deferred to 19.11.2014.		

Case No.:24/10/81-ALC2/2014	Party Name: KALYANI TECHNOFORGE LTD.	Meet No/Date:10/81-ALC2/2014 12.08.2014	Status: Deferred
HQ File :01/81/050/00281/AM15/	RLA File :31/83/040/00076/AM15/	Lic.No/Date:3110064471 24.06.2014	Defer Date: 19.11.2014
91	Decision: NC noted that earlier the application of the firm was forwarded to DIPP who has informed that the case pertains to DHI. Hence, NC decided to forward the application to DHI for examination and comments. The Committee also decided to check from firm whether it is a case of physical export/ Deemed export. In case it is a Deemed export, firm should provide following information:- (i) EPCG licence number and date (ii) CIF value of the licence (iii) Whether this licence was issued under Zero duty or 3 per cent Scheme (iv) Custom duty saved amount (v) Products to be manufactured (vi) How EPCG licence holder intends to discharge the EO against the EPCG licence. The case stands deferred to 19.11.2014.		

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 HANU PRADHAN DAS
 Joint Secretary (Foreign Trade)
 Directorate General of Foreign Trade
 Ministry of Commerce
 Government of India
 New Delhi

Case No.:33/10/81-ALC2/2014	Party Name: ARFIN INDIA LIMITED	Meet No/Date:10/81-ALC2/2014 12.08.2014	Status: Deferred
HQ File :01/81/050/00290/AM15/	RLA File :08/24/040/00128/AM15/	Lic.No/Date:0810132475 26.06.2014	Defer Date: 19.11.2014

92 **Decision :** NC noted that comments of DIPP vide U.O. No. 12/221/2014-TSW/92 dated 15.10.2014 has been received. However, the Committee also decided to check from firm whether it is a case of physical export/ Deemed export. In case it is a Deemed export, firm should provide following information:- (i) EPCG licence number and date (ii) CIF value of the licence (iii) Whether this licence was issued under Zero duty or 3 per cent Scheme (iv) Custom duty saved amount (v) Products to be manufactured (vi) How EPCG licence holder intends to discharge the EO against the EPCG licence. The case stands deferred to 19.11.2014.

Case No.:39/10/81-ALC2/2014	Party Name: ZENITH PRECISION PVT LTD.,	Meet No/Date:10/81-ALC2/2014 12.08.2014	Status: Deferred
HQ File :01/81/050/00296/AM15/	RLA File :07/24/040/00082/AM15/	Lic.No/Date:0710105419 26.06.2014	Defer Date: 19.11.2014

93 **Decision:** NC noted that the case is under examination at MSME. The Committee also decided to check from firm whether it is a case of physical export/ Deemed export. In case it is a Deemed export, firm should provide following information:- (i) EPCG licence number and date (ii) CIF value of the licence (iii) Whether this licence was issued under Zero duty or 3 per cent Scheme (iv) Custom duty saved amount (v) Products to be manufactured (vi) How EPCG licence holder intends to discharge the EO against the EPCG licence. The case stands deferred to 19.11.2014.

Case No.:37/10/81-ALC2/2014	Party Name: STEAMLIN INDUSTRIES LTD.	Meet No/Date:10/81-ALC2/2014 12.08.2014	Status: Approved
HQ File :01/81/050/00294/AM15/	RLA File :08/24/040/00133/AM15/	Lic.No/Date:0810132498 27.06.2014	

94 **Decision :** NC decided to ratify the norms of above AA as per written comments of DIPP U.O. No. 12/221/2014-TSW/94 dated 15.10.2014 as under:-

1. Word "of relevant grade and thickness" may be suffixed with the description of import items at Sl. No. 1 & 2 and their quantities may be allowed as 221.834 MT each as 1.10 Kgs./Kg. content in the export products at Sl. No. 1 & 2 respectively after taking clue from SION C - 820.

Firm vide its e-mail dated 15.10.2014 has confirmed that the above AA has been obtained for physical exports.

RA may take suitable consequential action accordingly.

Case No.:19/7/81-ALC2/2014	Party Name: RAJGURU ENTERPRISES PVT. LTD.	Meet No/Date:10/81-ALC2/2014 12.08.2014	Status: Approved
HQ File :01/81/050/00211/AM15/	RLA File :03/95/040/00252/AM15/	Lic.No/Date:0310786182 30.06.2014	
Decision : NC decided to ratify the norms of above AA as per written comments of DIPP U.O. No. 12/221/2014-TSW/95 dated 15.10.2014 as under:-			
95 1. Words "containing 64500 Kgs. of Magnetic/Non-Magnetic Stainless Steel" may be suffixed with the description of export product. 2. Words "of relevant grade & thickness" may be suffixed with the description of import item and quantity of import item may be allowed as 70000 Kgs. as 1.085 Kgs./Kg. content in the export product as claimed by the firm.			
Firm vide its e-mail dated _____ has confirmed that the above AA has been obtained for physical exports.			
RA may take suitable consequential action accordingly.			

Case No.:44/10/81-ALC2/2014	Party Name: RAJGURU ENTERPRISES PVT. LTD.	Meet No/Date:10/81-ALC2/2014 12.08.2014	Status: Deferred
HQ File :01/81/050/00301/AM15/	RLA File :03/95/040/00253/AM15/	Lic.No/Date:0310786183 30.06.2014	Defer Date: 19.11.2014
Decision: NC decided to send a letter to firm to submit the following information as per recommendation of DIPP representative as under :-			
96 1. Sl.No.3, 4,5,11 & 11 A of Standard Deficiency Format, Export product wise.			
The Committee also decided to check from firm whether it is a case of physical export/ Deemed export. In case it is a Deemed export, firm should provide following information:- (i) EPCG licence number and date (ii) CIF value of the licence (iii) Whether this licence was issued under Zero duty or 3 per cent Scheme (iv) Custom duty saved amount (v) Products to be manufactured (vi) How EPCG licence holder intends to discharge the EO against the EPCG licence. The case stands deferred to 19.11.2014.			

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K. S. Srinivasan
Foreign Trade Development Officer
Directorate General of Foreign Trade
Ministry of Commerce
New Delhi

97	Case No.:26/10/81-ALC2/2014	Party Name: SANDVIK ASIA PVT. LIMITED	Meet No/Date:10/81-ALC2/2014 12.08.2014	Status: Deferred
	HQ File :01/81/050/00283/AM15/	RLA File :04/24/040/00044/AM15/	Lic.No/Date:0410158913 02.07.2014	Defer Date: 19.11.2014
	Decision: NC noted that the comments of DIPP vide U.O. No. 12/221/2014-TSW/97 dated 15.10.2014 has been received. However, The Committee also decided to check from firm whether it is a case of physical export/ Deemed export. In case it is a Deemed export, firm should provide following information:- (i) EPCG licence number and date (ii) CIF value of the licence (iii) Whether this licence was issued under Zero duty or 3 per cent Scheme (iv) Custom duty saved amount (v) Products to be manufactured (vi) How EPCG licence holder intends to discharge the EO against the EPCG licence. The case stands deferred to 19.11.2014.			

98	Case No.:46/10/81-ALC2/2014	Party Name: TRAFIGURA INDIA PVT. LTD	Meet No/Date:10/81-ALC2/2014 12.08.2014	Status: Deferred
	HQ File :01/81/050/00303/AM15/	RLA File :03/95/040/00265/AM15/	Lic.No/Date:0310786269 02.07.2014	Defer Date: 19.11.2014
	Decision: NC noted that the application of the firm has been sent to MSME for examination and comments. The Committee also decided to check from firm whether it is a case of physical export/ Deemed export. In case it is a Deemed export, firm should provide following information:- (i) EPCG licence number and date (ii) CIF value of the licence (iii) Whether this licence was issued under Zero duty or 3 per cent Scheme (iv) Custom duty saved amount (v) Products to be manufactured (vi) How EPCG licence holder intends to discharge the EO against the EPCG licence. The case stands deferred to 19.11.2014.			

99	Case No.:36/10/81-ALC2/2014	Party Name:HONDA SIEL POWER PRODUCTS LTD.	Meet No/Date:10/81-ALC2/2014 12.08.2014	Status: Deferred
	HQ File :01/81/050/00293/AM15/	RLA File :05/23/040/00114/AM15/	Lic.No/Date:0510389346 03.07.2014	Defer Date: 19.11.2014
	Decision: NC noted that the comments of DHI vide U.O. No. 3(79)/2014-TSW (B) dated 17.09.2014 has been received. However, The Committee also decided to check from firm whether it is a case of physical export/ Deemed export. In case it is a Deemed export, firm should provide following information:- (i) EPCG licence number and date (ii) CIF value of the licence (iii) Whether this licence was issued under Zero duty or 3 per cent Scheme (iv) Custom duty saved amount (v) Products to be manufactured (vi) How EPCG licence holder intends to discharge			

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Stamp: EXPORT PROMOTION BOARD, Government of India, Directorate General, Foreign Trade, Ministry of Commerce, New Delhi

the EO against the EPCG licence. The case stands deferred to 19.11.2014.

100	Case No.:29/10/81-ALC2/2014	Party Name: ASIATIC ELECTRICAL AND SWITCHGEAR PVT.LTD.	Meet No/Date:10/81-ALC2/2014 12.08.2014	Status: Deferred
	HQ File :01/81/050/00286/AM15/	RLA File :05/23/040/00149/AM15/	Lic.No/Date:0510389353 04.07.2014	Defer Date: 19.11.2014
	Decision: NC noted that the application of the firm has been sent to DHI for examination and comments. The Committee also decided to check from firm whether it is a case of physical export/ Deemed export. In case it is a Deemed export, firm should provide following information:- (i) EPCG licence number and date (ii) CIF value of the licence (iii) Whether this licence was issued under Zero duty or 3 per cent Scheme (iv) Custom duty saved amount (v) Products to be manufactured (vi) How EPCG licence holder intends to discharge the EO against the EPCG licence. The case stands deferred to 19.11.2014.			

101	Case No.:45/10/81-ALC2/2014	Party Name: TECHFAB (INDIA) INDUSTRIES LTD	Meet No/Date:10/81-ALC2/2014 12.08.2014	Status: Deferred
	HQ File :01/81/050/00302/AM15/	RLA File :03/95/040/00210/AM15/	Lic.No/Date:0310786532 08.07.2014	Defer Date: 19.11.2014
	Decision: NC noted that the application of the firm has been sent to MSME for examination and comments. The Committee also decided to check from firm whether it is a case of physical export/ Deemed export. In case it is a Deemed export, firm should provide following information:- (i) EPCG licence number and date (ii) CIF value of the licence (iii) Whether this licence was issued under Zero duty or 3 per cent Scheme (iv) Custom duty saved amount (v) Products to be manufactured (vi) How EPCG licence holder intends to discharge the EO against the EPCG licence. The case stands deferred to 19.11.2014.			

102	Case No.:47/10/81-ALC2/2014	Party Name: PRATIBHA PIPES & STRUCTURAL LIMITED	Meet No/Date:10/81-ALC2/2014 12.08.2014	Status: Deferred
	HQ File :01/81/050/00304/AM15/	RLA File :03/95/040/00035/AM15/	Lic.No/Date:0310786604 09.07.2014	Defer Date: 19.11.2014
	Decision : NC decided to send a letter to firm to submit the following information as per recommendation of DIPP representative as under :-			

By 14/11

14/11/14
HARSH KUMAR DAS
Joint Secretary (Foreign Trade)
Foreign Trade Development Officer
Directorate General of Foreign Trade
Ministry of Commerce and Industry
Government of India
New Delhi

1. Sl.No.3, 4, 5 & 11 of Standard Deficiency Format.

The Committee also decided to check from firm whether it is a case of physical export/ Deemed export. In case it is a Deemed export, firm should provide following information:-
(i) EPCG licence number and date (ii) CIF value of the licence (iii) Whether this licence was issued under Zero duty or 3 per cent Scheme (iv) Custom duty saved amount (v) Products to be manufactured (vi) How EPCG licence holder intends to discharge the EO against the EPCG licence. The case stands deferred to 19.11.2014.

103	Case No.: 31/10/81-ALC2/2014	Party Name: KEI INDUSTRIES LIMITED	Meet No/Date: 10/81-ALC2/2014 12.08.2014	Status: Deferred
	HQ File :01/81/050/00288/AM15/	RLA File :05/23/040/00143/AM15/	Lic.No/Date: 0510389637 11.07.2014	Defer Date: 19.11.2014
	Decision : NC decided to send a letter to firm to submit the following information as per DIPP Comments vide U.O. No. 12/221/2014-TSW/103 dated 15 /10/2014 as under :- 1. Voltage rating of cables. 2. Net weight of each Cable 3. Material balancing viz. net content of each imported and indigenous input, for each cable. 4. Tabular statement giving total requirement of each raw material, export product wise. 5. Wastage claimed on each import item. The Committee also decided to check from firm whether it is a case of physical export/ Deemed export. In case it is a Deemed export, firm should provide following information:- (i) EPCG licence number and date (ii) CIF value of the licence (iii) Whether this licence was issued under Zero duty or 3 per cent Scheme (iv) Custom duty saved amount (v) Products to be manufactured (vi) How EPCG licence holder intends to discharge the EO against the EPCG licence. The case stands deferred to 19.11.2014.			

104	Case No.: 32/10/81-ALC2/2014	Party Name: DELPHI CONNECTION SYSTEMS INDIA LIMITED,	Meet No/Date: 10/81-ALC2/2014 12.08.2014	Status: Deferred
	HQ File :01/81/050/00289/AM15/	RLA File :10/24/040/00032/AM15/	Lic.No/Date: 1010058625 14.07.2014	Defer Date: 19.11.2014
	Decision : : NC decided to send a letter to firm to submit the following information as per			

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 EXPORT PROMOTION BOARD
 Foreign Trade Development
 Directorate General of Foreign Trade
 Ministry of Commerce
 New Delhi

DHI Comments vide U.O. No. 3(44)/1010/DK/2014-TSW(B) dated 18/09//2014 as under:-

1. The export product is not specific.
2. Catalogue or a more specific description of export product may be furnished.

NC also decided to send a copy of the application to C&PC for examination and comments.

The Committee also decided to check from firm whether it is a case of physical export/ Deemed export. In case it is a Deemed export, firm should provide following information:- (i) EPCG licence number and date (ii) CIF value of the licence (iii) Whether this licence was issued under Zero duty or 3 per cent Scheme (iv) Custom duty saved amount (v) Products to be manufactured (vi) How EPCG licence holder intends to discharge the EO against the EPCG licence. The case stands deferred to 19.11.2014.

105	Case No.:38/10/81-ALC2/2014	Party Name: SOURIAU INDIA PRIVATE LIMITED	Meet No/Date:10/81-ALC2/2014 12.08.2014	Status: Deferred
	HQ File :01/81/050/00295/AM15/	RLA File :10/24/040/00031/AM15/	Lic.No/Date:1010058624 14.07.2014	Defer Date: 19.11.2014
	Decision: NC noted that the application of the firm has been sent to DIT for examination and comments. The Committee also decided to check from firm whether it is a case of physical export/ Deemed export. In case it is a Deemed export, firm should provide following information:- (i) EPCG licence number and date (ii) CIF value of the licence (iii) Whether this licence was issued under Zero duty or 3 per cent Scheme (iv) Custom duty saved amount (v) Products to be manufactured (vi) How EPCG licence holder intends to discharge the EO against the EPCG licence. The case stands deferred to 19.11.2014.			

106	Case No.:40/10/81-ALC2/2014	Party Name: DEUTSCHLAND TRANSFORMERS PVT. LTD	Meet No/Date:10/81-ALC2/2014 12.08.2014	Status: Deferred
	HQ File :01/81/050/00297/AM15/	RLA File :04/24/040/00089/AM15/	Lic.No/Date:0410158978 15.07.2014	Defer Date: 19.11.2014
	Decision: NC noted that the comments of DHI dated 22.08.2014 has been received. However, The Committee also decided to check from firm whether it is a case of physical export/ Deemed export. In case it is a Deemed export, firm should provide following information:- (i) EPCG licence number and date (ii) CIF value of the licence (iii) Whether this licence was issued under Zero duty or 3 per cent Scheme (iv) Custom duty saved amount (v) Products to be manufactured (vi) How EPCG licence holder intends to discharge the EO against the EPCG licence. The case			

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DR. S. K. SHARMA, Joint Secretary
Foreign Trade Development Officer
Ministry of Commerce and Industry
Government of India
New Delhi

stands deferred to 19.11.2014.

107	Case No.: 53/10/81-ALC2/2014	Party Name: NSIL EXPORTS LIMITED	Meet No/Date: 10/81-ALC2/2014 12.08.2014	Status: Deferred
	HQ File :01/81/050/00310/AM15/	RLA File :11/24/040/00002/AM15/	Lic.No/Date: 1110028050 15.07.2014	Defer Date: 19.11.2014
	Decision: NC noted that the application of the firm has been sent to MOS for examination and comments. The Committee also decided to check from firm whether it is a case of physical export/ Deemed export. In case it is a Deemed export, firm should provide following information:- (i) EPCG licence number and date (ii) CIF value of the licence (iii) Whether this licence was issued under Zero duty or 3 per cent Scheme (iv) Custom duty saved amount (v) Products to be manufactured (vi) How EPCG licence holder intends to discharge the EO against the EPCG licence. The case stands deferred to 19.11.2014.			

108	Case No.: 27/10/81-ALC2/2014	Party Name: DACC INTERNATIONAL PVT. LTD.	Meet No/Date: 10/81-ALC2/2014 12.08.2014	Status: Approved
	HQ File :01/81/050/00284/AM15/	RLA File :05/23/040/00157/AM15/	Lic.No/Date: 0510389776 17.07.2014	Defer Date: 19.11.2014
	Decision : NC decided to ratify the norms of above AA as per written comments of MSME U.O. No. 30(140)/2014-ME dated 23.09.2014 as under:- "Imports may be allowed as applied". RA may take suitable consequential action accordingly.			

109	Case No.: 28/10/81-ALC2/2014	Party Name: ELKAY TELELINKS LTD.	Meet No/Date: 10/81-ALC2/2014 12.08.2014	Status: Deferred
	HQ File :01/81/050/00285/AM15/	RLA File :05/23/040/00246/AM14/	Lic.No/Date: 0510389765 17.07.2014	Defer Date: 19.11.2014
	Decision : NC decided to send a letter to firm to submit the following information as per recommendation of DIPP representative as under :- 1. SI.No.12 of Standard Deficiency Format. The Committee also decided to check from firm whether it is a case of physical export/			

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 Directorate General of Foreign Trade
 Ministry of Commerce
 Government of India

Deemed export. In case it is a Deemed export, firm should provide following information:-
 (i) EPCG licence number and date (ii) CIF value of the licence (iii) Whether this licence was issued under Zero duty or 3 per cent Scheme (iv) Custom duty saved amount (v) Products to be manufactured (vi) How EPCG licence holder intends to discharge the EO against the EPCG licence. The case stands deferred to 19.11.2014.

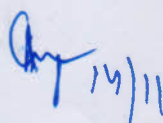
Case No.:30/10/81-ALC2/2014	Party Name: COLORPLAST SYSTEMS PVT LTD	Meet No/Date:10/81-ALC2/2014 12.08.2014	Status: Deferred
HQ File :01/81/050/00287/AM15/	RLA File :05/23/040/00159/AM15/	Lic.No/Date:0510389858 22.07.2014	Defer Date: 19.11.2014
110 Decision: NC noted that the application of the firm has been sent to C&PC for examination and comments. The Committee also decided to check from firm whether it is a case of physical export/ Deemed export. In case it is a Deemed export, firm should provide following information:- (i) EPCG licence number and date (ii) CIF value of the licence (iii) Whether this licence was issued under Zero duty or 3 per cent Scheme (iv) Custom duty saved amount (v) Products to be manufactured (vi) How EPCG licence holder intends to discharge the EO against the EPCG licence. The case stands deferred to 19.11.2014.			

Case No.:1/10/81-ALC2/2014	Party Name: MAHENDRA INDUSTRIES	Meet No/Date:10/81-ALC2/2014 12.08.2014	Status: Deferred
HQ File :01/81/050/00258/AM15/	RLA File :07/24/040/00153/AM15/	Lic.No/Date:0710106236 31.07.2014	Defer Date: 19.11.2014
111 NC observed that hard copy of application has not received from RA. Hence NC decided to send an E-mail to RA to forward hard copy of application. The case stands deferred to 19.11.2014.			

Offline Agenda M. No. 09/81 dated 12.08. 2014

Sl. No. 94

Case No. AR-81	M/s Vijai Electricals Ltd.
Meeting No. 10/81	F. No. 01/81/050/00446/AM09/DES-II
Dated:- 12.08.2014	Request for amendment of Ad-hoc Norms in Advance Licence

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UDYOG BHASKAR DAS
 Foreign Trade Development Officer
 Directorate General of Foreign Trade
 Ministry of Commerce
 1st Floor, 1st Wing
 Udyog Bhawan, New Delhi

	No. 0910035596 dated 08.10.2008
	RLA F. No. 09/24/040/00273/AM09

Decision: NC noted that deficiency letter was issued to firm on 21.08.2014. However, no reply from the firm has been received. Hence, NC decided to issue a reminder to firm to expedite reply.

The case stands deferred to 19.11.2014.

Sl. No. 95

Case No. AR-98	M/s Dynatech Furnaces Pvt. Ltd.
Meeting No. 10/81	F. No. 01/81/050/00192/AM10/DES-II
Dated:- 12.08.2014	Request for amendment of Ad-hoc Norms in Advance Licence No. 0310526069 dated 26.06.2009
	RLA F. No. 03/94/040/00171/AM10

Decision: NC noted that deficiency letter was issued to firm on 21.08.2014. However, no reply from the firm has been received. Hence, NC decided to issue a reminder to firm to expedite reply. The Firm vide its E-mail dated 16.07.2014 has confirmed that the above AA is obtained for physical Exports.

The case stands deferred to 19.11.2014.

Sl. No. 96

Case No. C-12	M/s Bharti Shipyard Ltd.
Meeting No. 10/81	F. No. 01/81/162/255/AM13/DES-II
Dated:- 12.08.2014	Request for fixation of wastage norms by 100% EOU unit.

Decision: NC noted that Deficiency letter was issued on 01.07.2014 to the firm and reminder was issued on 19.08.2014. But, reply of the firm is still awaited. Hence, NC decided to send a final reminder to firm to expedite reply. The case stands deferred to 19.11.2014.

Sl. No. 97

Case No. C-4	M/s Sakshi Impex, Ludhiana.
Meeting No. 10/81	F. No. 01/81/162/706/AM13/PRC/DES-II
Dated:- 12.08.2014	Request for fixation of SION of 100% EOU unit.

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Decision: NC noted that reply of the firm was sent to MSME on 22.09.2014. NC also decided to send a reminder to C&PC in respect of Sl. No. 5 i.e. for Sealing Collar different size (26 Sizes). The Firm vide its letter dated 27.08.2014 has confirmed that the above AA is obtained for physical Exports. The case stands deferred to 19.11.2014.

Sl. No. 98

Case No. C-3	M/s MAN Industries (India) Ltd., Mumbai
Meeting No. 10/81	F. No. 01/81/162/049/AM14/DES-II
Dated:- 12.08.2014	Request of M/s MAN Industries (India) Ltd., Mumbai. issuing clarification on the PN No. 51/(RE-2010)2009-2014 dated 02.06.2011

Decision: NC noted that RA, Mumbai in its report vide E-mail dated 22.08.2014 has informed that the firm had misused the Advance Authorization Scheme and therefore passed an Order-in-Original by cancelling ab-initio all the authorizations (twelve) referred in the e-mail and also all the redemption certificates wherever issued. NC, therefore, decided to reject the request for revision of norms and to close the case. RA, Mumbai may take suitable consequential action accordingly.

Sl. No. 99

Case No. AR 04	M/s Kalpana International
Meeting No. 10/81	F. No. 01/81/50/484/AM10/DES-II
Dated:- 12.08.2014	Request for amendment in Ad-hoc norms in respect of Advance authorization No. 0610016468 dated 28.10.2009.
	RLA F. No. 06/24/40/27/AM10/

Decision:- NC noted that some information on import items has been sought from RA vide e-mail dated 26.09.2014. No information has been received from RA. NC decided to issue a reminder to RA to expedite reply. The case stands deferred to 19.11.2014.

Sl. No. 100

Case No. AR 07	M/s Welspun Corp. Ltd.
Meeting No. 10/81	F. No. 01/81/50/581/AM11/DES-II
Dated:- 12.08.2014	Request for amendment in Ad-hoc norms in respect of Advance

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UDYOG BHASKAR DAS
 Foreign Trade Development Officer
 Directorate General of Foreign Trade
 Ministry of Commerce
 Udyog Bhawan, New Delhi

	authorization No. 3410029340 dated 14.02.2011
	RLA F. No. 34/24/40/290/AM11

Decision: NC decided to modify norms in this case as per written Comments of DIPP vide U.O. No. 12/221/2014-TSW/07(1)-A/R 07(01) dated 15 /10/2014 as under:-

1. Description & quantity of export item may be modified as under:

Description	Quantity (MT)
Carbon Steel Submerged Arc Spiral Welded Pipes with three layer Polypropylene coating of 4.95 mm thickness and having coating weight 5.952 Kgs. +/- 5% per Sq. Mtr. OD 64" (1625.6 mm)x 15.88 mm WT- qty 3457 mtrs., OD 56" (1422.4 mm)x 15.88 mm WT- qty 214.23 mtrs., OD 48" (1219.2 mm)x 15.88 mm WT- qty 810.36 mtrs OD 40" (1016 mm)x 15.88 mm WT- qty 104.4 mtrs & OD 32" (812.8 mm)x 15.88 mm WT- qty 299.33 mtrs	2951.77 MT

2. Quantity of import item at Sl. No. 1 may be reduced as 2956.71 MT as 1.05 Kgs./Kg. content in the export products after taking clue from SION C-1292.
3. Quantity of import item at Sl.No. 2 viz. Welding Wire may be reduced as 10630 Kgs. after taking clue from SION C-1292.
4. Quantity of import item at Sl.No. 3 viz. Epoxy powder (FBE) may be reduced as 11408.6 Kgs inclusive of 5 % wastage.
5. Quantity of import item at Sl.No. 4 viz. Adhesive may be reduced as 5912 Kgs inclusive of 5 % wastage.
6. Quantity of import item at Sl.No. 5 viz. Polypropylene may be reduced as 111621 Kgs inclusive of 5 % wastage.

The Firm vide its E-mail dated 16.10.2014 that the above AA has been obtained for physical exports. RA may take suitable consequential action accordingly.

Sl. No. 101

Case No. AR 07	M/s Radiant-RSCC Speciality Cable Pvt. Ltd.
Meeting No. 10/81	F. No. 01/81/50/193/AM14/DES-II
Dated:- 12.08.2014	Request for amendment in Ad-hoc norms in respect of Advance authorization No. 0910056371 dated 18.06.2013
	RLA F. No. 09/24/40/103/AM14/

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Director General of Foreign Trade
Ministry of Commerce
Government of India

Decision: NC decided to modify norms in this case as per written Comments of DIPP vide U.O. No. 12/221/2014-TSW/07(1)-A/R (02) dated 15 /10/2014 as under:-

Norms may be modified as under on repeat basis as per firm's Advance Authorization No. 0910053518 dated 16.08.2012 ratified in NC meeting No. 08/81 dated 15/07/2014:

1. Quantity of import item at Sl.No.1 may be allowed as 25,20,000 ft. inclusive of 5 % wastage.
2. Quantity of import item at Sl.No.2 may be allowed as 81356 Kgs. inclusive of 10 % wastage.

RA may take suitable consequential action accordingly.

Sl.No.102

Case No. AR 07	M/s Mahendra Industries.
Meeting No. 10/81	F. No. 01/81/50/489/AM09//DES-II
Dated:- 12.08.2014	Request for amendment in Ad-hoc norms in respect of Advance authorization No.0710060131 dated 27.10.2008.
	RLA F. No. 09/24/40/103/AM14/

Decision: NC decided to modify norms in this case as per written Comments of DIPP vide U.O. No. 12/221/2014-TSW/07(1)-A/R (03) dated 15 /10/2014 as under:-

1. Quantity of import item at Sl. No. 1 may be allowed as 24514.7 Kgs as 1.01 Kgs./Kg. content in the export products.
2. Quantity of import item at Sl. No. 2 may be allowed as 736.3 Kgs. as 1.01 Kgs./Kg. content in the export products.

RA may take suitable consequential action accordingly.

Date:29.10.2014
Place: New Delhi

Haradhan Das
Foreign Trade Development Officer

Haradhan Das
14/11

Haradhan Das
14/11/14
Foreign Trade Development Officer
Directorate General of Foreign Trade
Ministry of Commerce
New Delhi